

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1155 of 2024

IN THE MATTER OF:

KAUSHALENDRA KUMAR

.....Applicant

VERSUS

UNION OF INDIA AND ORS.

...Respondents

DOH -25/02/2025

INDEX

S. NO.	PARTICULARS	PAGE
1.	Written Statement filed on behalf of Respondent no. 29 along with supporting affidavit	1 - 11-A
2.	ANNEXURE R-29/1 Certificate of Incorporation	12 - 33
3.	ANNEXURE R-29/2 (colly) Extract of Minutes of the Board of Directors and Authorization Letter	34 - 35
4.	ANNEXURE R-29/3 Production Start Certificate dated 19/11/2022	36
5.	ANNEXURE R-29/4 (colly) ISO Certificates	37 - 39
6.	ANNEXURE R-29/5 (colly) UDYAM Registration Certificates	40 - 43

7. **ANNEXURE R-29/6** 44
Electricity Safety NOC
8. **ANNEXURE R-29/7 (Colly)** 45-47
Earth, Pit Test Reports
9. **ANNEXURE R-29/8 (colly)** 48-60
Air, Noise and Ground water
test report
10. **ANNEXURE R-29/9** 61
Fire safety NOC
11. **ANNEXURE R-29/10(colly)** 62-66
Air and water pollution License
given by U.P. Pollution Board
12. **ANNEXURE R-29/11** 67
Registration and License to
Work under the Factories Act
13. Vakalatnama 68
14. Proof of service 69-70

FOR KJS CONVENTION

[Signature]
Authorised Signatory
(AR) FOR
RESPONDENT NO.29

through
Date : 21/02/2025
Delhi

[Signature]
(YAJUVANDRA SINGH & ASSOCIATES)
Advocates

Ch.No- 625-A, Western Wing,
Tis Hazari Courts, Delhi-54
Mob: 9013085800, 9810871948

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1155 of 2024

IN THE MATTER OF:

KAUSHALENDRA KUMAR

.....Applicant

VERSUS

UNION OF INDIA AND ORS.

...Respondents

REPLY BY AND ON BEHALF OF KJS CONCRETE PVT. LTD.
(RESPONDENT NO. 29)

MOST RESPECTFULLY SHOWETH:

PRELIMINARY SUBMISSION

1. That the contents of the petition have been read over by Respondent No.29 and reply to the same is as follows, besides, filing para wise reply to the same the respondent is filing a short reply with preliminary objections and if need arise than a detailed reply will be filed at later stage with the permission of the Hon'ble Tribunal.
2. That the applicant has not come before this Hon'ble tribunal with clean hands against the respondent No. 29.

②

The applicant has filed the present application against the Respondent no. 29 without any just and reasonable cause(s). The present application is a gross abuse of the process of this Hon'ble tribunal. The contents of the applicant are misconceived and the allegations made therein are false and frivolous and are made with ulterior motives against the answering Respondent. It is submitted that the present application is without any cause of action against the Respondent No. 29.

3. That the present application is not maintainable either in law or in facts. Even the applicants have concealed the material facts from this Hon'ble Tribunal and has not approached with clean hands and the same is liable to be dismissed being baseless and incorrect.

BRIEF FACTS:

1. That the Respondent No.29 is a company registered under the Companies Act,1956. The true copy of Certificate of Incorporation is annexed herewith as **ANNEXURE R-29/1**. The Respondent No. 29 is into the business of the manufacturer of concrete products (concrete pavers, solid, hollow and thermo insulated block, cement bricks). The present written Statement is being duly signed by the authorised Representative of the Respondent No. 29. Extract of Minutes of the Board of Directors and Authorization Letter in this regard are annexed herewith as **ANNEXURE R-29/2 (Colly)**.

2. That the Respondent No. 29 has been granted all requisite certificates for functioning their business legally and environment friendly. Production Start Certificate dated 19/11/2022 given by the UPSIDA is annexed herewith as **ANNEXURE R-29/3**. ISO Certificates are annexed herewith as **ANNEXURE R-29/4 (colly)**. UDYAM Registration Certificates are annexed herewith as **ANNEXURE R-29/5 (Colly)**. Electricity Saftey NOC is annexed herewith as **ANNEXURE R-29/6**. Earth Pit Test Reports are is annexed herewith as **ANNEXURE R-29/7 (colly)**. Air, Noise & Ground Water Test Report is annexed herewith as **ANNEXURE R-29/8**. Fire Safety NOC is annexed herewith as **ANNEXURE R-29/9**. The Respondent No.29 was also granted a licenses by U.P. pollution Board regarding air and water pollution. The true copy of license are annexed herewith as **ANNEXURE R-29/10 (colly)**.
3. That the respondent No. 29 has already been granted Registration and License to Work under the Factories Act, 1948 and the same is annexed herewith as **ANNEXURE R-29/11**.
4. The Respondent No.29 is not involved in any sort of activity which is against the term and conditions of licenses granted to them by the U.P. pollution Board as well as by various authorities.

5. That the Respondent No. 29 has no connection or involvement with Wetland or any adjacent areas and denies involvement in any activities causing environmental harm.

PARAWISE REPLY

REPLY TO PARA 1-2.

That the corresponding paras 1-2 of the application need no reply.

REPLY TO PARA 3.a.

That the corresponding para 3.a. of the application need no reply. However, the applicant may be put to strict proof thereof.

REPLY TO PARA 3.b.

That the corresponding para 3.b. of the application concerning Respondent No.29 is denied. It is denied that Respondent No.29 is doing any violation in and around the Mussorie-Gulawathi Industrial Area in close proximity to the Hasanpura Lodha Wetland of the provisions of Environment (Protection) Act, 1986, the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Wetlands (conservation and Management) Rules, 2017 and Rules framed under the said enactments, the applicant may be put to strict proof thereof. The para 1-5 under the head of Brief Facts may be read herein as reply to the corresponding para and the same are not repeated herein for the sake of brevity.

REPLY TO PARA 3.c.

That the corresponding para 3.c. of the application concerning Respondent No.29 is denied. It is denied that there is any unauthorized and illegal occupation of land, encroachments, dumping of sand & construction waste in and around Hasanpur Lake and blocking of overflow drains and discharge of untreated wastewater into Hasanpur Lake and Wetland (largest wetland in NCR) by Respondent No.29, causing multiple serious health issues/ ailments as a direct consequence of toxicity in Hasanpur Lake, wetland and ground water. The para 1-5 under the head of Brief Facts may be read herein as reply to the corresponding para and the same are not repeated herein for the sake of brevity.

REPLY TO PARA 3.d.

That the corresponding para 3.d. of the application need no reply. However, the applicant may be put to strict proof thereof.

REPLY TO PARA 3.e. -3.f.

That the corresponding para 3.e.- 3.f. of the application need no reply. However, the applicant may be put to strict proof thereof.

REPLY TO PARA 4-7.

That the corresponding para 4-7 of the application need no reply. However, the applicant may be put to strict proof thereof.

REPLY TO PARA 8-18.

That the corresponding para 8-18 of the application need no reply.

REPLY TO PARA 19-30.

That the corresponding para 19-30 of the application need no reply, the same is not concerned with Respondent No.29. However, the applicant may be put to strict proof thereof.

REPLY TO PARA 31-39.

That the corresponding para 31-39 of the application need no reply, the same is not concerned with Respondent No.29. However, the applicant may be put to strict proof thereof.

REPLY TO PARA 40.

That the corresponding para 40 of the application need no reply, the same is not concerned with Respondent No.29. However, the applicant may be put to strict proof thereof.

REPLY TO PARA 41.

That the corresponding para 41 of the application concerning Respondent No.29 is denied. It is denied that there is unauthorized and illegal occupation of land, encroachments, dumping of construction waste within and around the Hasanpur Lake Wetland, in clear violation of the Wetland Rules, 2017, by Respondent No.29. However, the applicant may be put to strict proof thereof. The para 1-5 under the head of Brief Facts may be read herein as reply to the corresponding para and the same are not repeated herein for the sake of brevity.

REPLY TO PARA 42-44.

That the corresponding paras 42-44 of the application need no reply, the same is not concerned with Respondent No.29. However, the applicant may be put to strict proof thereof.

REPLY TO PARA 45.

That the corresponding para 45 of the application concerning Respondent No.29 is denied. It is denied that there is declined in the ground water level in the Hasanpur-Lodha Area, which is result of illegal abstraction of ground water for their commercial purposes by Respondent No.29. However, the applicant may be put to strict proof thereof. The para 1-5 under the head of Brief Facts may be read herein as reply to the corresponding para and the same are not repeated herein for the sake of brevity.

REPLY TO PARA 46-47.

That the corresponding para 46-47 of the application need no reply, the same is not concerned with Respondent No.29. However, the applicant may be put to strict proof thereof.

REPLY TO PARA 48-49.

That the corresponding para 48 of the application concerning Respondent No.29 is denied. It is denied that Respondent No.29 is perpetrator and liable and accountable for the violation of applicable laws, rules and regulations including the environmental laws. However, the applicant may be put to strict proof thereof. The para 1-5 under the head of Brief Facts

may be read herein as reply to the corresponding para and the same are not repeated herein for the sake of brevity.

REPLY TO PARA 50.

That the corresponding para 50 of the application need no reply.

REPLY TO PARA 51.A.-51.B.

That the corresponding grounds under 51.A.-51.B. of the application need no reply, the same is not concerned with Respondent No.29. However, the applicant may be put to strict proof thereof.

REPLY TO PARA 51.C.

That the corresponding grounds under 51.C. of the application concerning Respondent No.29 is denied. It is denied that there is unauthorized and illegal occupation of land, encroachments, dumping of sand & construction waste in and around Hasanpur Lake and blocking of overflow drains and discharge of untreated wastewater into Hasanpur Lake and Wetland (largest wetland in NCR) by Respondent No.29 causing multiple serious health issues/ ailments as a direct consequence of toxicity in Hasanpur Lake, wetland, adjoining agricultural land and ground water. The para 1-5 under the head of Brief Facts may be read herein as reply to the corresponding para and the same are not repeated herein for the sake of brevity.

REPLY TO PARA 51.D.-51.N.

That the corresponding grounds under 51.D.-51.N. of the

application need no reply, the same is not concerned with Respondent No.29. However, the applicant may be put to strict proof thereof.

REPLY TO PARA 51.O.

That the corresponding grounds under 51.O. of the application concerning Respondent No.29 is denied. It is denied that there is unauthorized and illegal occupation of land, encroachments dumping of sand, construction waste, solid waste within and around the Hasanpur Lake Wetland by Respondent No.29 in clear violation of the Wetland Rules, 2017, pushing back the shoreline of the Hasanpur Lake. The para 1-5 under the head of Brief Facts may be read herein as reply to the corresponding para and the same are not repeated herein for the sake of brevity.

REPLY TO PARA 51.P-51.S.

That the corresponding grounds under 51.P.-51.S. of the application need no reply, the same is not concerned with Respondent No.29. However, the applicant may be put to strict proof thereof.

REPLY TO PARA 51.T.

That the corresponding grounds under 51.T. of the application concerning Respondent No.29 is denied. It is denied that Respondent No.29 is perpetrator and liable and accountable for the violation of applicable laws, rules and regulations including the environmental laws. However, the applicant may

be put to strict proof thereof. The para 1-5 under the head of Brief Facts may be read herein as reply to the corresponding para and the same are not repeated herein for the sake of brevity.

REPLY TO PARA 52-54.

That the corresponding paras 52-54 of the application need no reply.

REPLY TO PAYER CLAUSE

That the prayer clause against the concerning Respondent No.29 is denied and disputed. The Applicant may be put to strict proof thereof. The para 1-5 under the head of Brief Facts may be read herein as reply to the corresponding para and the same are not repeated herein for the sake of brevity.

PRAYER

It is therefore humbly submitted that this Hon'ble Tribunal be pleased to dismissed the application against the Respondent No. 29 be dismissed with heavy cost.

For KJS CONCRETE SVT. LTD.

Authorised Signatory
(AR) FOR

RESPONDENT NO.29

through

Date : 21/02/2025

Delhi

(YAJUVANDRA SINGH & ASSOCIATES)

Advocates

Ch.No- 625-A, Western Wing,

Tis Hazari Courts, Delhi-54

Mob: 9013085800, 9810871948

VERIFICATION

Verified at Delhi on 21th day of February, 2025, that the contents of para No. 1 to 3 of the preliminary objections/submissions, contents of para No. 1 to 5 of the brief facts, contents of the parawise reply of para no 1 and 54 of the application, reply to prayer clause and the contents of prayer clause are true and correct to my knowledge and advice given to me and nothing has been concealed therein.

TSR KJS CONCEPTS PVT. LTD.
Authorised Signatory

**(AR) FOR
REPODENT NO. 29**

11A

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1155 of 2024

IN THE MATTER OF:

KAUSHALENDRA KUMARApplicant

VERSUS

UNION OF INDIA AND ORS. ...Respondents

AFFIDAVIT

I, Rāhul, aged aboutS/o Mahaveer Singh R/o 72, Latifpur, Modinagar, Ghaziabad, AR of KJS Concrete Pvt. Ltd. 1st Phase-III, UPSIDC Industrial Area, Massorie-Gulawati Road, Hapur, District- Hapur, U.P. 245101 do hereby solemnly affirm & declare as under:



1. That I am the Authorised Representative of Respondent no. 29 in the above matter and am well conversant with facts of the above mentioned suit and hence I am the competent to depose the present affidavit.

2. That I have filed the accompanying written statement, on behalf of Respondent no. 29 the contents of the same have not reproduced herein for the sake of brevity.

[Signature]
DEPONENT

VERIFICATION

Verified at Delhi on 21th day of February, 2025, that the contents of above affidavit are true and correct and nothing has been concealed therein.

[Signature]
DEPONENT

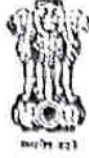
ATTESTED

[Signature]
VINOD KUMAR, Advocate
Notary Govt. of India
District Hapur, U.P.
Mob 8216018552

68



श्री० उपेन्द्र सिंह
76
सो धौलाना
रजि० नम्बर 10030/10



प्रारूप 1

पंजीकरण प्रमाण-पत्र

कॉर्पोरेट पहचान संख्या : U45204DL2011PTC214320

2010-2011

मैं एतद्वारा सत्यापित करता हूँ कि मैसर्स

KJS Concrete Private Limited

का पंजीकरण, कम्पनी अधिनियम 1956 (1956 का 1) के अंतर्गत आज किया जाता है और यह कम्पनी प्राइवेट लिमिटेड है।

यह निगमन-पत्र आज दिनांक सत्राह फरवरी दो हजार ग्यारह को मेरे हस्ताक्षर से दिल्ली में जारी किया जाता है।

Form 1

Certificate of Incorporation

Corporate Identity Number : U45204DL2011PTC214320

2010-2011

I hereby certify that KJS Concrete Private Limited

is this day incorporated under the Companies Act, 1956 (No. 1 of 1956) and that the company is private limited.

Given under my hand at Delhi this SEVENTEENTH day of FEBRUARY TWO THOUSAND ELEVEN.



Sd/-

(ASHOK KUMAR BEHL)

सहायक कम्पनी रजिस्ट्रार / Assistant Registrar of Companies
राष्ट्रीय राजधानी क्षेत्र दिल्ली एवं हरियाणा
National Capital Territory of Delhi and Haryana

कम्पनी रजिस्ट्रार के कार्यालय अभिलेख में उपलब्ध पत्राचार का पता :

Mailing Address as per record available in Registrar of Companies office :

KJS Concrete Private Limited

A-7, MAHARANI BAGH,

NEW DELHI - 110065,

DELHI, INDIA

Attested true copy
Ar

(13)

(B)

(THE COMPANIES ACT, 1956)
(COMPANY LIMITED BY SHARES)
MEMORANDUM OF ASSOCIATION
OF

KJS Concrete Private Limited

- I. The Name of the Company is KJS Concrete Private Limited.
- II. The Registered Office of the Company will be situated in the National Capital Territory of Delhi.
- III. The objects for which the Company is established are :-

(A) THE MAIN OBJECTS TO BE PURSUED BY THE COMPANY ON ITS INCORPORATION ARE:-

1. To carry on in India or abroad the business of manufacturers, dealers, traders, distributors, stockist, contractors, importers and exporters of construction and building materials of all types and description, including ready mixed concrete, concrete blocks mortar, screeds, cements, asphalt, aggregates, sands, water proofing compounds and chemicals.
2. To carry on mining / quarrying business and to work mines or quarries and to prospect for, search for, find, work, crush, smelt, manufacture, sell or otherwise deal with limestone, granite, basalts, dolomite, sandstone, chalk, clay, ores, metals, minerals, oils, precious and other stones or deposits or products and generally to carry on business of mining in all branches and to carry on business relating to mining, explorers, producers, manufacturers for the purpose of such contracts or as an independent business and to execute any contracts for work involving the supply or use of any of the material or machinery.
3. To construct, execute, erect and lay out, improve, develop, maintain civil and construction work relating to roads, highways, sewers, drains, electric lines, pipelines, gas lines, residential and industrial projects.

Me21b863

(B) THE OBJECTS INCIDENTAL OR ANCILLARY TO THE ATTAINMENT OF THE MAIN OBJECTS ARE :-

1. To acquire by purchase, lease, exchange or otherwise any movable or immovable property and any rights or privileges which the Company may deem necessary or convenient for the purpose of its main business.
2. To enter into partnership or into any arrangement for sharing profits, union of interest, joint venture, reciprocal concession or co-operation with persons or companies carrying on or engaged in the main business or transaction of this Company.
3. To import, buy, exchange, alter, improve and manipulate in all kinds of plants, machinery, apparatus, tools and things necessary or convenient for carrying on the main business of the Company.
4. To vest any movable or immovable property, rights or interests required by or received or belonging to the Company in any person or company on behalf of or for the benefit of the Company and with or without any declared trust in favour of the Company.
5. To purchase or otherwise acquire, build, carry out, equip, maintain, alter, improve, develop, manage, work, control and superintend any plants, warehouse, sheds, offices, shops, stores, buildings, machinery, apparatus, labour lines, and houses, warehouses, and such other works and conveniences necessary for carrying on the main business of the Company.
6. To undertake or promote scientific research relating to the main business or class of business of the Company.
7. To acquire and takeover the whole or any part of the business, goodwill, trade-marks properties and liabilities of any person or persons, firm, companies or undertakings either existing or new, engaged in or carrying on or proposing to carry on business this Company is authorised to carry on, possession of any property or rights suitable for the purpose of the Company and to pay for the same either in cash or in shares or partly in cash and partly in shares or otherwise.
8. To negotiate and enter into agreements and contracts with Indian and foreign individuals, companies, corporations and such other organisations for technical, financial or any other such assistance for carrying out all or any the main objects of the Company or for the purpose of activity research and development of manufacturing projects on the basis of know-how, financial participation or technical collaboration and acquire necessary formulas and patent rights for furthering the main objects of the Company.

- 15
9. Subject to Sections 391 to 394, 394A of the Act, to amalgamate with any other company of which all or any of their objects companies having similar to the objects of the Company in any manner whether with or without the liquidation.
 10. Subject to any law for the time being in force, to undertake or take part in the formation, supervision or control of the business or operations of any person, firm, body corporate, association undertaking carrying on the main business of the Company.
 11. To apply for, obtain, purchase or otherwise acquire and prolong and renew any patents, patent-rights, brevets, inventions, processes, scientific technical or other assistance, manufacturing processes know-how and other information, designs, patterns, copyrights, trade-marks, licenses concessions and the like rights or benefits, conferring an exclusive or non-exclusive or limited or unlimited right of use thereof, which may seem capable of being used for or inconnection with the main objects of the Company or the acquisition or use of which may seem calculated directly or indirectly to benefit the Company on payment of any fee royalty or other consideration and to use, exercise or develop the same under or grant licenses in respect thereof or otherwise deal with same and to spend money in experimenting upon testing or improving any such patents, inventions, right or concessions.
 12. To apply for and obtain any order under any Act or Legislature, charter, privilege concession, licence or authorisation of any Government, State or other Authority for enabling the Company to carry on any of its main objects into effect or for extending any of the powers of the Company or for effecting and modification of the constitution of the Company or for any other such purpose which may seem expedient and to oppose any proceedings or applications which may seem expedient or calculated directly or indirectly to prejudice the interest of the Company.
 13. To enter into any arrangements with any Government or Authorities or any persons or companies that may seem conducive to the main objects of the Company or any of them and to obtain from any such Government, authority, person or company any rights, charters, contracts, licences and concessions which the Company may think desirable to obtain and to carry out, exercise and comply therewith.
 14. To procure the Company to be registered or recognised in or under the laws of any place outside India and to do all act necessary for carrying on in any foreign country for the business or profession of the Company.
 15. To draw, make, accept, discount, execute and issue bills of exchange, promissory notes bills of lading, warrants, debentures and such other negotiable or transferable instruments, of all types or securities and to open Bank Accounts of any type and to operate the same in the ordinary course of the Company.
 16. To advance money either with or without security, and to such persons and upon such terms and conditions as the Company may deem fit and also to invest and deal with the money of the Company not immediately required, in or upon such investments and in such manner as, from time to time, may be determined, provided that the Company shall not carry on the business of banking as provided in the Banking Regulations Act, 1949.

17. Subject to section 58-A and 292, 293, 295 & 372A of the Act and the Regulations made thereunder and the Directions issued by the Reserve Bank of India, to receive money on deposit or loan and borrow or raise money in such manner and at such time or times as the Company thinks fit and in particular by the issue of debentures, debentures-stock, perpetual or otherwise and to secure the repayment of any money borrowed, raised or owing by mortgage, charge or lien upon all or any of the properties, or assets or revenues and profits of the Company both present and future, including its uncalled capital and also by a similar mortgage, charge or lien to secure and guarantee the performance by the Company or any other person or Company of any obligation undertaken by the Company or such other person or company to give the lenders the power to sale and such other powers as may seem expedient and purchase redeem or pay off any such securities.
18. To undertake and execute any trusts, the undertaking of which may seem to the Company desirable, either gratuitously or otherwise.
19. To establish, or promote or concur in establishing or promote any company for the purpose of acquiring all or any of the properties, rights and liabilities of the Company.
20. To sell, lease, mortgage, exchange, grant licenses and other rights improve, manage, develop and dispose of undertakings, investments, properties, assets and effects of the company or any part thereof for such consideration as may be expedient and in particular for any shares, stocks, debentures or other securities of any other such company having main objects altogether or in part similar to those of the Company.
21. Subject to the Provisions of Section 100 to 105 of the Act, to distribute among the members in specie or otherwise any property of the Company or any proceeds of sale or disposal of any property of the Company in the event of winding up.
22. To distribute as dividend or bonus among the member or to place to reserve or otherwise to apply, as the Company may, from time to time, determine any money received by way of premium on debentures issued at a premium by the Company and any money received in respect of forfeited shares, money arising from the sale by the Company of forfeited shares subject to the provisions of Sec. 78 of the Companies Act, 1956.
23. To employ agents or experts to investigate and examine into the conditions, prospects value, character and circumstances of any business concerns and undertakings and generally of any assets properties or rights which the Company purpose to acquire.
24. To accept gifts, bequests, devisers or donations of any movable or immovable property or any right or interests therein from members or others.
25. To create any reserve fund, sinking fund, insurance fund or any other such special funds whether for depreciation, repairing, improving, research, extending or maintaining any of the properties of the Company or for any other such purpose conducive to the interest of the Company.

- 17
26. Subject to the provisions of Section 292, 293, 293-A & 293-B of the Companies Act, 1956 to subscribe contribute, gift or donate any money, rights or assets for any national educational, religious, charitable, scientific, public, general or usual objects or to make gifts or donations of money or such other assets to any institutions, clubs, societies, associations, trusts, scientific research associations, funds, universities, college or any individual, body of individuals or bodies corporate.
 27. To establish and maintain or procure the establishment and maintenance of any contributory or non-contributory pension or superannuation, provident or gratuity funds for the benefit of and give or procure the giving of the donations, gratuities pensions, allowances, bonuses or emoluments of any persons who are or were at any time in the employment or service of the company or any company which is a subsidiary of the Company or is allied to or associated with the Company or with any such subsidiary company or who are or were at any time Directors or officers of the Company or any other company as aforesaid and the wives, widows, families and dependents of any such persons and also to establish and subsidise and subscribe to any institutions, associations, club or funds calculated to be for the benefit of or advance aforesaid and make payments to or towards the insurance of any such persons as aforesaid and to do any of the matters aforesaid, either alone or in conjunction with any such other company as aforesaid.
 28. To establish, for any of the main objects of the Company, branches or to establish any firm or firms at places in or outside India as the Company may deem expedient.
 29. To pay for any property or rights acquired by or for any services rendered to the Company and in particular to remunerate any person, firm or company introducing business to the company either in cash or fully or partly-paid up shares with or without preferred or deferred rights in respect of dividend or repayment of capital or otherwise or by any securities which the company has power to issue or by the grant of any rights or options or partly in one mode and partly in another and generally on such terms as the company may determine, subject to the provision of section 314 of the act.
 30. To pay out of the funds of the company all costs, charges and expenses of and incidental to the formation and registration of the company and any company promoted by the company and also all costs, charges, duties, impositions and expenses of and incidental to the acquisition by the company of any property or assets.
 31. To send out to foreign countries, its director, employees or any other person or persons for investigation possibilities of main business or trade procuring and buying any machinery or establishing trade and business connections or for promoting the interests of the company and to pay all expenses incurred in the connection.
 32. To compensate for loss of office of any Managing Director or Directors or other officers of the Company within the limitations prescribed under the Companies Act, 1956 or such other statute or rule having the force of law and to make payments to any person whose office of employment or duties may be determined by virtue of any transaction in which the Company is engaged.

33. To agree to refer to arbitration any dispute, present or future between the Company and any other company, firm, individual or any other body and to submit the same to arbitration in India or abroad either in accordance with Indian or any foreign system of law.

34. To appoint agents, sub-agents, dealers, managers canvassers, sales, representatives or salesmen for transacting all or any kind of the main business of which this Company is authorised to carry on and to constitute agencies of the Company in India or in any other country and establish depots and agencies in different parts of the world.

(C) THE OTHER OBJECTS ARE :-

1. To carry on the business as manufacturers, traders, importers and exporters of and dealers in aluminium utensils, steel utensils, and all other such types of utensils and kitchen requisities of all types.
2. To act as business consultant, give advice, to engage in dissemination of information in all aspects of business, organisation and industry in India and to advise upon the means and methods for extending and developing systems or processes relating to production, storage, distribution, marketing, and securing of orders for sale of good in India and abroad and/or relating to the rendering of services.
3. To carry on the business of running motor lorries, motor taxies, mini buses and conveyances of all kinds and to transport passengers, and goods and to do the business of common carriers.
4. To carry on business by whole sale or retail, or otherwise of interior decorators and furnishers, upholsters, and dealers in and hirers repairs, cleaners, stores and warehouses of furniture, carpets, linoleums furnishing fabrics and such other floor coverings, household utensils, china and glass goods, fittings, curtains and such other household requisites of all types.
5. To carry on the business as brewers, distillers, bottlers, canners preservers, coopers dehydrators, moteliers and merchants of and dealers in fruits, herbs, vegetables, plants and liquors by products therefrom, whether intoxicating or not, tonics, vitamin, beverages, flavoured drinks, nectar, punch aerated waters and drinks whether soft or otherwise.
6. To carry on the business of tobacconists in all its branches and to sell, make-up and manufacture tobacco, cigars, cigarettes and snuff.
7. To act as cargo agents, travel agents, insurance agents, ship brokers, charter party contractors, ship agents, packing forwarding and clearing agent, salvors, wreck removers wreck raisers, auctioneers, inspectors and observers of quality control custom-house agents, commission agents and general sales agents for any of the air lines, steam-ship companies, railway and transport companies or any such person.

(19)

8. To carry on the business of cold storage of fruits, vegetable seeds, fish, meat, agricultural products, milk, dairy products and such other perishable items of all types.
9. To carry on the business of production, distribution or exhibition of films and motion pictures and the running of theatres, cinemas, studios and cinematographic shows and exhibitions.
10. To trade, deal in and undertake manufacturing, of bricks, tiles, pipes, cement lime and building construction requisites and to carry on all or any of the business of builders, contractors, architects, decorators, furnishers and to acquire, hold, mortgage lease, take on lease, exchange or otherwise deal in lands, buildings, house, flats, bungalows, shops, here-dita-ments of any tenure or freehold for residential or businesses purposes.
11. To cultivate, grow, produce or deal in any agricultural, vegetable or fruit products and to carry on all or any of the businesses of farmers, dairyman, milk contractors, dairy farmers, millers, purveyors and vendors of milk and milk products, condensed milk and powdered milk, cream, cheese, butter, poultry, fruits, vegetables, cash crops and provisions of all kinds.
12. to cultivate, tea, coffee, cinchona and any other such similar product and to carry on the business of planters in all its branches, to carry on and do the business of cultivators, winners and buyers of every kind of vegetable mineral or such other product of soil, dispose of and deal in any such produce, either in its prepared, manufactured or raw state and either by wholesale or retail.
13. To carry on the business of manufacturers of or dealers in pulp and paper of all kinds and articles made from paper and pulp such as card boards and wall and ceiling papers and packaging cartons and newspapers and newsprints.
14. To carry on the business of purchase and sale of petroleum products, to act as dealers and distributors for petroleum companies, to run service stations for the repair and servicing of automobiles and to manufacture or deal in fuel oils, cutting oils and greases.
15. To carry on the business of iron-founders, makers of scientific, industrial and surgical instruments, mechanical engineers, and manufacturers of agricultural implements and other machinery, steel castings and forgings and malleable iron and steel castings, tools makers, brass founders, metal workers, boiler-makers, mill wrights, machinists, iron and steel converters, smiths, builders, painters, metallurgists, electrical engineers, water supply engineers, gas makers, farmers, printers, carriers and merchants and to buy , sell, manufacture, repair, convert, alter, let on hire and deal in machinery, implements and rolling stock.

16. To carry on the business of hoteliers, moteliers, restaurant owners, sweet-meat merchants, refreshments, room proprietors, refreshment contractors and own run garages, shops, stores, godowns, bars, refreshment rooms, cafeterias, discotheques, restaurants and places for sale, custody, bailment, deposit or protection of the valuable goods and commodities.
17. To carry on the business of manufacturing and dealing, in assembling, buying, selling, reselling, exchanging, altering repairing, importing, exporting, hiring, letting, on hire, distributing, or dealing in motor cars, motor cycles, scooters, motor buses, motor lorries, motor vans, trucks, locomotive engines, trains and, all other road and rail conveyances, ships, boats, barges, launches, steamers and other vessels, aeroplanes, aeroengines flying boats, hydroplanes, and aircrafts and aerial conveyances of every description and kind for transport or conveyance of passengers, merchandise or goods of description, whether propelled or moved or assisted by means of petrol, spirit, electricity, steam, oil vapour, gas, petroleum, mechanical, animal or any other such motive power of all types.
18. To carry on the business manufacturing, dying, colouring, spinning, weaving, buying selling, importing, exporting or otherwise dealing in all fabrics and other fibrous substances and preparations and manufacturers of and dealers in cotton, silk, woollen linen, hemp jute, rayon nylon, artificial silk and such other yarn and all kinds of woven synthetic blended textiles manufactured from such yarn.
19. To carry on the business manufacturers of and dealers in industrial machinery, bearings, speed reduction units, pumps, machine tools, agricultural machinery and earth-moving machinery including road rollers, bull-dozers, dumpers, scrapers loaders shovels and drag lines and light engineering, goods such as cycle and sewing machines.
20. To carry on the business of manufacturers of or dealers in ferrous or non-ferrous metals iron & steel aluminium, brass, tin, nickel, special, steel and their products.
21. To carry on the business of manufacturers, stockists, importers and exporters of and dealers, in engineering drawing sets, builders of requisites steel rules, measuring taps, cutting tools, hand tools, precision measuring tools, machine tools, garage tools, hardware tools, instruments, apparatus and such allied machinery, plant, equipment and appliances of all types.
22. To carry on the business as manufacturers, stockists, importers and exporters of and dealers in bolts, nuts, nails, hooks, and such other hardware items of all types.
23. To carry on business as manufacturers, stockists, importers, and exporters of and dealers in forging, castings, stampings, of all metals, machinery parts, moulds, press tools, jigs, fixtures and compression moulding, steel products and automobile parts.
24. To carry on business as manufacturers stockists, importers exporters and repairers of and dealers in dynamos, motors, armatures, magnets, batteries, conductors, insulators, transformers, convertors, switch-boards, cookers, engineers presses and insulating material.

- 21
25. To carry on business as manufacturers, stockists, importers and exporters of and dealers in wearable and unwearable fabrics, high density polythelene and polypropylene, woven snacks and trapaulins.
 26. To carry on business as manufacturers of and dealers in and as stockists, importers, and exporters of packing material, jointing and belting materials, asbestos materials and fibres, insulation material and welding fluxes, cartons, containers, boxes and cases made of paper, boards, wood glass, plastic, pulp, cellulose films, polythene, rubber, metals, metal foils gelatine, tin flexible, treated, and laminated, or other materials.
 27. To carry on business as manufacturers of and dealers in as stockists, importers and exporters of bottles, jars, fibrite boxes corrugated containers aluminium foils of all types, wooden drums, packing cases, rods, wires, ropes, strips, conductors equipment required for generation, distribution and transmission of electric energy, cables, motors, fans, lamps, batteries and accumulators.
 28. To sell, breed, import, export, improve, prepare, deal and trade in cattle, bird, poultry, game, live and dead-stock of every description, eggs, pork-pipes sausages, pickles spices, sauces, jams, jelly, custard, prawn, potted meats, macaroni, spaghetti table delicacies, bread, biscuit, wine biscuits and such other ferinaceous goods and products cocoa, confectionery, cakes and buns.
 29. To carry on the traders and business of meal manufacturers, dealers in consumable stores and provisions of all kinds foods stuffs, grains flour, seeds folder, cane oils, corn, wheat, wheat products, stores, vegetable oils, ghee and vanaspati products.
 30. To set up a tanners and to carry on the business as manufacturers of and dealers in and importers and exporters of leather and raw hides and skins.
 31. To carry on the business as manufacturers of and dealers in or as stockists, importers, and exporters of plastics, synthetic resins, natural resins, polymer products and chemicals required for the manufacture, processing and fabrication of plastics and similar other such products, tubes pipes, sheets films whether moulded extruded casted, formed or foamed.
 32. To purchase, hold and acquire mines, mining leases, mining rights, mining claims and metalliferous lands and explore, work, exercise, develop and turn to account all sorts of major and major minor minerals working of deposits of all kinds of minerals and subsoil materials and to crush, win, set, quarry, smelt, calcine, refine, dress, amalgamate, manipulate and prepare for market ores, metals, and mineral substances of all kinds and to carry on metallurgical operations in all its branches and to prepare, process, manufacture, assemble, fabricate, cast fit, press machine, treat, weld, harden, plate, temper anneal any kind of metals and consequential products.
 33. To produce, manufacture, trade, deal in all dispose of alkalies, dyes, chemicals, acids, gases, compounds, fertilisers, chemical, products of every nature and description, intermediates, derivatives, all types of floatation regents wetting agents, insecticides, fumigates, dyestuffs, catalytic agents, direct colours, basic colours pigments, drugs, biological, pharmaceuticals, sermus, vitamin products, hormones and products, derived from phosphate

mines, limestone quarries, bauxide mines, petroleum, natural gas and other natural deposits useful or suitable in the manufacture of chemicals and chemical products and to undertake the business of spraying of pesticides.

34. To manufacture, generate, produce, sell, dispose of and deal in industrial gases domestic gases for heating and lighting gas, system, heat light or any other such motive power obtained by incinerating burning forest refuse, wood and plants.
35. To manufacture, buy, sell, import, export, alter, improve, manipulate, prepare for market, exchange, install, repair, service, let on hire and deal in all kinds of surgicals X-ray units, X-ray equipments, telecommunication machines, business machines, intercoms, teleprinters, dictating, and recording machines, broadcasting apparatuses, loud-speakers, radios, auto-radio reverberators, tape-players, cassette tapes, headphones, stereo-complex speakers, radios control equipments, cameras, binoculars, microscopes, projectors, telescopes, television sets, refrigerators, coolers, radars, computers and spare parts.
36. To procure or develop and supply technical know-how for the manufacture or processing the installation or erection of machinery or plant in the working or mines, oil wells or other sources of mineral deposits or in carrying out any operations relating to agriculture, animal husbandry, dairy or poultry-farming, forestry or fishery or rendering services in connection with the provision of such technical know-how.
37. To deal in foreign exchange, subject to approval of appropriate authorities.
38. To organise and carry on the business of advertisers, advertising agents, public relations consultants and to organise propaganda and advertising campaigns by means of press advertisements, pamphlets, handbills, circulars, advertisement reels, posters, cinema slides or by any other such means of all types or through the means of radio television or any other such media of all types.
39. To undertake and execute, in India or any part of the world, turnkey projects for electrical installations, air-conditioning, refrigeration, heating, cooling, ventilation humidification sanitary, thermal and acoustic insulation work.
40. To carry on the business as manufacturers, traders, importers and exporters of and dealers, in all kinds of carpets and floor coverings, whether made of woollen, cotton, synthetic or such other fibres or fibrous materials of all types.
41. To carry on the business as traders, importers and exporters of and dealers, in cotton and jute, whether raw, semi-processed and all kinds of cotton and jute goods.
42. To carry on the business as shares and stocks brokers and to buy, sell and deal in all kind of shares stocks, securities, bonds, debentures, units and such other instruments of all types.
43. To carry on the business of public transporters and to pay all types of commercial vehicles such as Trucks, Tempos, and pick up vans for carrying goods or passengers anywhere in India.

- 23
44. To carry on the business as importers, export agents, distributors, stockists, contractors, suppliers, dealers of any kind and to act as manufactures, representatives, agents, brokers, commission agents and merchants of commodities, articles, products and merchants of any kind or nature.
 45. To carry on the business of importers, exporters, dealers, traders, manufactures of traders, earthmoving equipments, cannel equipments, Fuel injection equipments, machine tools and such other allied products thereof.
 46. To secure sound investment of foreign capital in Indian undertaking and enterprises and Indian capital in foreign undertaking and enterprises.
 47. Subject to the approval of RBI under Reserve Bank of India Act, 1934, as amended by RBI (Amendment) Act, 1997, to carry on the business of leasing and hire purchase and to acquire to provide on lease or to be provided on hire purchase basis all types of industrial and offices, plant equipment, machinery, vehicles, buildings and real estate required for manufacturing, processing, transportation and trading business and such other commercial and service business related thereto.
 48. Subject to the approval of RBI under Reserve Bank of India Act 1934, as amended by RBI (Amendment) Act, 1997, to Finance the industrial enterprises by way of lending and advancing money, machinery land, building, shed or such other things as may required by such industrial enterprises either with or without security and upon such terms and conditions as the Company may think fit and to guarantee or become securities for the performance of any agreement or contract entered into by industrial enterprises, with any financial institutions, banks or other parties for obtaining finance whether for its long terms capital, working capital, or for any deferred payment finance.
 49. To undertake and transact all kinds of agency business and/or promote any business commercial or otherwise under sound principles and/or to act as distributors, agents, underwriters, brokers, estate agents, middleman, contract man, representation and indenting agent on commission, allowance, as may be deemed fit in all commodities, merchandise and such other allied articles/ lines of business.
 50. To carry on the business of printing, publishing, multi-colour printing, plate making and to deal in printing ink, papers, printing machines and other printing materials.
 51. To carry on the business of sale and purchase of industrial plots, Sheds, Factory building, constructions of commercial property, letting out of property, contractors for constructions of building, roads.

52. To invest, purchase, acquire, hold, underwrite, sell, exchange, deal in gifts, act as broker, sub-broker, receive or otherwise deal in shares, stocks, securities, deposits, units, real estates, debentures, debenture stock, bonds, trusts, instruments and all other type of securities and to render allied services, to act, arrange, manage and to provide all type of services as Managers to issue, advisors to issue underwriters, Registrar and transfer agents, portfolio Managers, financial consultants, brokers, factors, leasing, hire-purchase, Installments, investments, commission agents, advertisers, stationers, printer, suppliers, convenciers, middlemen, consultants, representatives, indemnity and guarantee business to firms, association & joint ventures, promote companies and its allied activilies to subscribe, purchase, take on lease or hire, or otherwise acquire membership of one or more stock exchange in India or abroad including OTCEI and to operate, run and manage the same.
53. To carry on the business of manufacturers, developers and to deal in computers, computer parts, hardware, software, internet, E-mail, website, fax, telex, telephones and other media of communication.
- IV. The Liability of the members is Limited.
- V. The Authorised Share Capital of the Company is Rs. 10,00,000/- (Rupees Ten Lacs Only) divided into 1,00,000 (One Lac) Equity Shares of Rs.10/- (Rupees Ten) each.

We the several persons whose names and addresses are subscribed, are desirous of being formed into a Company in pursuance of this Memorandum of Association and we respectively agree to take the number of shares in the Capital of the Company set opposite to our respective names.

Sl. No.	Name, Description Occupation and address of each Subscriber	No. of Equity Shares taken by each Subscriber	Signature of Subscribers	Name, address, Description occupation and Signature of witness or witnesses
1.	KARAN PAL SINGH S/o Sh. Pali Bhatt B-15, 11nd Floor Gr. Kailash Enc.- II New Delhi-110048 (Business)	500 (Five Hundred Only)	Sd/-	I witness the signature of both the subscribers. Sd/- (CA. VINOD KUMAR SONI) 332, Centrum Plaza Sec.-53, Gurgaon, (Haryana)-122001 M. No. : 508710
2.	KAMALJET SINGH AHLUWALIA S/o Sh. Debender Singh Ahluwalia Post Box No. 3 At/Post Barbil Barbil, Orissa-758035 (Business)	9500 (Nine Thousand Five Hundred)	Sd/-	
TOTAL		10,000 (Ten Thousand Only)		

Place : New Delhi

Dated this 14th

day of February

2011

(THE COMPANIES ACT, 1956)
(COMPANY LIMITED BY SHARES)
ARTICLES OF ASSOCIATION
OF
KJS Concrete Private Limited

PRELIMINARY

1. Subject as hereinafter provided the Regulations contained in Table 'A' in the First Schedule to the Companies Act, 1956 shall apply to the Company.

INTERPRETATION

2. (1) In these Regulations :-
 - (a) "Company" means KJS Concrete Private Limited.
 - (b) "Office" means the Registered Office of the Company.
 - (c) "Act" means the Companies Act, 1956, and any statutory modification thereof.
 - (d) "Seal" means the Common Seal of the Company.
 - (e) "Directors" means the Directors of the Company and includes persons occupying the position of the Directors by whatever names called.
- (2) Unless the context otherwise requires words or expressions contained in these Articles shall be the same meaning as in the Act, or any statutory modification thereof in force at the date at which these Articles become binding on the Company.

PRIVATE COMPANY

3. The Company is a Private Company within the meaning of Section 3(1) (iii) and 2(35) of the Companies Act, 1956 and accordingly :-
 - (a) The right to transfer shares in the Company is restricted in the manner and to the extent hereinafter appearing.

- (b) The number of members of the Company (exclusive of persons who are in the employment of the Company, and persons who having been formerly in the employment of the Company, were members of the Company while in the employment and have continued to be members after the employment ceased) shall be limited to fifty; provided that for the purpose of this definition where two or more persons jointly hold one or more shares in the Company, they shall, be treated as a single member, and.
- (c) No invitation shall be issued to the public or subscribe for any shares in or debentures of the Company.
- (d) Prohibits any invitation or acceptance of deposits from persons other than its members, directors and relatives.

SHARE CAPITAL

4. (a) The Authorised Share Capital of the Company shall be such amounts and be divided into such shares as may, from time to time, be provided in Clause V of the Memorandum of Association with power to increase or reduce the capital in accordance with the Company's regulations and legislative provisions for the time being in force in that behalf with the powers to divide the share capital, whether original increased or decreased into several classes and attach thereto respectively such ordinary, preferential or special rights and conditions in such a manner as may for the time being be provided by the Regulations of the Company and allowed by law.
- (b) The minimum paid up Capital of the Company shall be Rs. 1,00,000/- (Rupees One Lac).
5. The business of the Company may be commenced soon after the incorporation of the Company as and when the Directors shall think fit notwithstanding that part of the shares have been allotted.
6. The shares shall be under the discretionary control of the Directors who may allot or otherwise dispose off the same.
7. The Company in general meeting may decide to issue fully paid up bonus share to the member if so recommended by the Board of Directors.
8. The certificate to share registered in the name of two or more person shall be delivered to first named person in the register and this shall be a sufficient delivery to all such holders.

LIEN

9. The Company shall have a first and paramount lien upon all the shares (not being a fully paid up share) registered in the name of such member (whether solely or jointly with others) and upon the proceeds of sale thereof for his debts, liabilities and engagements (whether presently payable or not) solely or jointly with any other person, to or with the Company, whether the period for the payment, fulfillment or discharge thereof shall have actually a lien or not and such lien shall extend to all dividends, from time to time, declared in respect of shares, subject to section 205 A of the Act. The Board of Directors may at any time declare any shares to be wholly or in part exempt from the provisions of this clause.

CALLS ON SHARES AND TRANSFER OF SHARES

10. The Directors are empowered to make call on members of any amount payable at a time fixed by them.
11. Any member desiring to sell any of his shares must notify the Board of Directors of the number of shares, the fair value and the name of the proposed transferee and the Board must offer to the other share holders the shares offered at the fair value and if the offer is accepted, the shares shall be transferred to the acceptor and if the shares or any of them, are not so accepted within one month from the date of notice to the Board the members proposing transfers shall, at any time within three months afterwards, be at liberty, subject to Articles 12 and 13 hereof, to sell and transfer the shares to any persons at the same or at higher price.
In case of any dispute, regarding the fair value of the share it shall be decided and fixed by the Company's Auditor whose decision shall be final.
12. No transfer of shares shall be made or registered without the previous sanction of the Directors, except when the transfer is made by any member of the Company to another member or to a member's wife or child or children or his heirs and the Directors may decline to give such sanction without assigning any reason subject to Section 111 of the Act.
13. The Directors may refuse to register any transfer of shares (1) where the Company has a lien on the shares or (2) where the shares are not fully paid up shares, subject to Section 111 of the Companies Act, 1956.
14. Subject to Section 111 of the Act, the Directors may in their discretion, without assigning any reason, refuse to register the transfer of any shares to any person, whom it shall, in their opinion, be undesirable in the interest of the Company to admit to membership.
15. At the death of any members his or her shares be recognised as the property of his or her heirs upon production of reasonable evidence as may required by the Board of Directors.
16. The instrument of transfer must be accompanied by the certificates of shares.

GENERAL MEETINGS

17. All General Meetings other than the Annual General Meeting shall be called Extra-ordinary General Meetings.
18. (a) The Board may whenever it thinks fit, call an Extra-ordinary General Meetings.
(b) If at any time there are not within India directors capable of acting who are sufficient in number to form a quorum, any Director or at least any two members of the Company may call an Extra-ordinary General Meeting in the same manner, as nearly as possible, as that a meeting may be called by the Board.
19. At least twenty-one days, clear notice of General Meetings of the Company, specifying the day, hour and place of meeting and the objects shall be given. In every such notice calling meeting of the Company there will appear a statement that member is entitled to appoint proxy to attend and to vote instead of himself. A General Meeting may be

called after giving a notice shorter than twenty-one days if consent is accorded in case of any general meeting of all the members entitled to vote there at and in case of any other meeting by members holding not less than 95 (Ninety Five) present of the paid up share capital and is given a right to vote a meeting.

20. No business shall be transacted at any general meeting, unless quorum of members is present. At least two members present in person shall be quorum for general meeting.
21. The Chairman, if any, of the Board, shall preside as Chairman of all Board and general meetings, of the Company. If at any time the Chairman is not present within 15 minutes after the time appointed for holding the same, the Directors and members present shall elect one of the Directors present to be Chairman of such meeting. If no directors is present or unwilling to act as Chairman, the members may appoint one of their members as Chairman.

DIRECTORS

22. The number of Directors shall not be less than two and not more than twelve.
23. The following shall be the First Directors of the Company.
1. KARAN PAL SINGH
 2. KAMALJET SINGH AHLUWALIA
24. The Directors may from time to time, appoint one or more of their body to the office of the Managing Director for one or more of the divisions of the business carried on by the Company and to enter into agreement with him in such terms and conditions as they may deem fit.
25. The Directors shall have the power, at any time and from time to time, to appoint any person as additional Director in addition to the existing Director so that the total number of Directors shall not at any time exceed the number fixed for Directors in these articles, Any Directors so appointed shall hold office only until the next following Annual General Meeting but shall be eligible thereof for election as Director.
26. The Managing Director may be paid such remuneration as may, from time to time, be determined by the Board and such remuneration as may be fixed by way of salary or commission or participation in profits or partly in one way or partly in another subject to the provisions of the Companies Act, 1956.
27. The quorum necessary for the transaction, of the business of the Board meeting subject to Section 287 of the Act, shall be one third of the total strength or at least two whichever is higher.
28. Subject to section 289 of the Act, a resolution in writing signed by at least two Directors except a resolution which the Act specifically required it to be passed at a Board meeting shall be effective for all purposes as a resolution passed at a meeting of Directors duly called, held and constituted.

29. Subject to provisions of Section 313 of the Act, a Director, who may be absent for a period, not less than 3 (three) months from the State in which the meeting of the Board are ordinarily held, have power to appoint any member of the Company elected by him as an alternate director by giving notice in writing under his name to the Board and at his discretion to remove, such alternate director. Such alternate Director shall vacate office when his appointee is present in person or cease to be director. Save as aforesaid such alternate director while so acting shall exercise and discharge all functions and powers and be subject to all the duties and limitations of the Director which he represents and shall be entitled to receive notice to attend and to vote a Director's Meeting on behalf of meeting attended by him.
30. The Director shall have power for engagement and dismissal of managers, engineers, assistants, clerks and others and shall have power of general direction, and management and superintendence, of the business of the company with full powers to do all such acts, matters and things deemed necessary, proper or expedient for carrying on the business and concern of the Company including the power to make such investment of the Company's fund as they shall think fit, subject to the limit fixed by the Board of Directors under Section 292 of the Act and sign contracts and to draw, make, sign, accept, endorse and negotiate on behalf of the Company all bills of exchange, promissory notes, hundies drafts, Government Promissory Notes and other Government securities and such other instruments.
31. The Director may delegate all or any of their powers to such other Directors, Managers or other persons as they think fit and shall have power to grant to any such person such power of attorney, as they deem expedient and such powers at pleasure to revoke, subject to Section 292 and 312 of the Companies Act, 1956.
32. Subject to Provision of the Companies Act, 1956 the director shall receive such remuneration for their services as may, from time to time, be determined by the Company in general meeting or may be contained in an agreement, if any, between the Company and any Director or Directors.
33. Subject to the provisions of the companies Act, 1956 and the Rules framed there under, each Director shall receive out of the funds of the Company by way of sitting fees for his services as per the provisions of the Companies Act, 1956 for every Board meeting attended by him.
34. A Director shall not be required to hold any qualification shares in the Company and also not required to retire by rotation.
35. The Director shall also be paid travelling and other expenses of attending and returning from meeting of the Board (including hotel expenses) and any other expenses properly incurred by them in connection with the business of the Company. The Directors may also be remunerated for any extra services done by them outside their ordinary duties as Director, subject to the provisions of Section 314 of the Act.

POWERS AND DUTIES OF DIRECTORS

36. The business of the Company shall be managed by the Board of Directors who may pay all such expenses preliminary and incidental to the promotion, formation, establishment and registration of the Company as they think fit and may exercise all such power of the Company and do on behalf of the Company all such acts as may be exercised or done by the Company in general meeting and are not barred by statute or by these Articles and are required to be exercised or done by the Company in General Meeting, subject nevertheless to any regulations of the Articles, to the provisions of the statute and to such regulations not being inconsistent with aforesaid regulations or provisions as may be proscribed by the Company in general meeting but no regulation made by the Company at the general meeting shall invalidate any prior act of the Directors which would have been valid if such regulations had not been made.
37. The Board of Directors may from time to time, pay to the members such interim dividends as appear to be justified from the profits of the Company.

BORROWING POWERS

38. Subject to section 58-A and 292 of the Companies Act, 1956, and Regulations made thereunder and Directions issued by the RBI the directors may, from time to time, raise or borrow any sums of money for and on behalf of the Company from the member or other persons, companies or banks or they may themselves advance money to the company on such interest as may be approved by the Directors.
39. The Directors may, from time to time, secure the payment of such money in such manner and upon such terms and conditions in all respects as they deem fit and in particular by the issue of bonds or debentures or by pledge, mortgage, charge or any other security on all or any properties of the Company (both present and future) including its uncalled capital for the time being.
40. Any debenture, bonds, or other securities may be issued at discount, premium or otherwise and with special privileges as to redemption, surrender, drawing and allotment of shares of the Company and otherwise.

OPERATION OF BANK ACCOUNTS

41. The Directors shall have the power to open bank accounts to sign cheques on behalf of the Company and to operate all banking accounts of the Company and to receive payments, make endorsements, draw and accept negotiable instruments, hundies and bills or may authorise any other person or persons to exercise such powers.

ACCOUNTS

42. (a) The Board shall, from time to time, determine whether and to what extent and at what, times and places and under what conditions or regulation the accounts and books of the Company or any of them shall be open to the inspection of members (not being Director).
- (b) No members (not being Director) shall have any right of inspecting any accounts or books of account of the Company except as conferred by law or authorised by the Board or by the Company in General Meeting.
43. The Directors shall in all respect comply with the provisions of Section 209, 209A, 210, 211, 215, 216, 217, 218, 220, 221 and 222 of the Act, and profits and Loss Account, Balance Sheet and Auditors Report and every other document required by law to be annexed or

attached as the case may be, to the Balance Sheet, to be sent to every member and debenture holder of the Company and every trustee for the holders of the debentures issued by the Company at least twenty one days before the date of Annual general meeting of the Company at which they are to be laid, subject to the provisions of section 219 of the Act.

AUDIT

44. (a) The first Auditor of the Company shall be appointed by the Board of Directors within one month from the date of registration of the Company and the Auditors so appointed shall hold office until the conclusion of the first Annual General Meeting.
- (b) At each annual General Meeting the Company shall appoint an Auditor to hold Office from the conclusion of the Meeting till the conclusion of the next Annual General Meeting.
- (c) The remuneration of the Auditor shall be fixed by the Company in the Annual General Meeting or in such manner as the Company in the Annual General Meeting may determine. In case of an Auditor appointed by the Board his remuneration shall be fixed by the Board.

COMMON SEAL

45. (a) The Common Seal of the Company may be made either of metal or of rubber as the directors may decide.
- (b) The Board shall provide for the safe custody of the Company's Common Seal.
- (c) The Seal shall not be affixed to any instrument except by the authority of a resolution of the Board or of a Committee of the Board authorised by it in that behalf and except in the presence of atleast one director who shall sign every instruments to which the seal of the Company if so affixed. The share certificate will, however, be signed and Sealed in accordance with Rule 6 of the Companies (Issue of Share Certificates) Rules, 1960.

SECRECY

46. Subject to the provisions of law of land and the act, every manager, auditor trustee, member of a committee, officer servant, agent accountant or other persons employed in the business of the company shall, if so required by the Board of Directors before entering upon his duties, sign, declaration, pledging himself to observe strict secrecy respecting all transactions of the Company with its customers and the state of account with individuals and in matters relating thereto and shall by such declaration pledge himself, not to reveal any of the matters which may come to his knowledge in the discharge of his duties except when required to do so by the directors or by any court of law and except so far as may be necessary in order to comply with any of the provisions in these presents.

WINDING UP

47. Winding up when necessary will be done in accordance with the requirements of the Companies Act, 1956 or statutory modification thereto.

INDEMNITY

48. Subject to the provisions of Section 201 of the Act, every Director, Manager, Auditor, Secretary and other officers or servants of the Company shall be indemnified, out of the assets of the Company against any bonafide liability incurred by him in defending any bonafide proceedings, whether civil or criminal, in which judgement is given in his favour or in which he is acquitted or in connection with any application under section 633 of the Act, in which relief is granted to him by the Court.

33

Sl. No	Name, Description Occupation and address of each Subscriber	Signature of Subscribers	Name, address, Description occupation and Signature of witness or witnesses
1.	KARAN PAL SINGH S/o Sh. Pali Bhatt B-15, IInd Floor Gr. Kailash Enc.- II New Delhi-110048 (Business)	Sd/-	I witness the signature of both the subscribers. Sd/- (CA. VINOD KUMAR SONI) 332, Centrum Plaza Sec.-53, Gurgaon, (Haryana)-122001 M. No. : 508710
2.	KAMALJET SINGH AHLUWALIA S/o Sh. Debender Singh Ahluwalia Post Box No. 3 At/Post Barbil Barbil, Orissa-758035 (Business)	Sd/-	

Place : New Delhi

Dated this 14th

day of February

2011

Accepted true copy
[Signature]

1033

ANN-R-29/2 (copy)



(34)

EXTRACTS OF THE MINUTES OF THE MEETING OF THE BOARD OF DIRECTORS OF KJS CONCRETE PRIVATE LIMITED HELD ON MONDAY, 20TH JANUARY, 2025 AT 11:00 A.M. AT UNIT NO. 005, GROUND FLOOR, PLOT NO. 09, COPIA CORPORATE SUITES, JASOLA, NEW DELHI-110044, THE REGISTERED OFFICE OF THE COMPANY

AUTHORIZATION GIVEN TO MR. RAHUL TO REPRESENT THE COMPANY IN THE MATTER KAUSHALENDRA KUMAR VERSUS UNION OF INDIA & ORS BEFORE NATIONAL GREEN TRIBUNAL AND APPELLATE TRIBUNAL

"RESOLVED THAT the Board of Directors of the Company be and hereby authorise Mr. Rahul to act as an Authorised Representative, on behalf of the Company to represent in the matter of Kaushalendra Kumar Versus Union of India before National Green Tribunal and Appellate Tribunal.

RESOLVED FURTHER THAT Mr. Rahul, S/o Mahaveer Singh, R/o 72 Latif Pur, Modinagar, Ghaziabad, Uttar Pradesh-201204, be and is hereby authorized to file and/or to defend the Company under the applicable law before the competent Tribunal(s), Authorities or Forums including any Appellate Tribunal for and on behalf of the Company as and when required to give effect to the above resolution.

RESOLVED FURTHER THAT Mr. Rahul, be and is hereby authorized to submit Vakalatnama, statements, documents, evidences, declarations, written statements, reply and rejoinder etc. before the appropriate Authorities for and on behalf of the Company in the matter related to Kaushalendra Kumar Versus Union of India before National Green Tribunal and Appellate Tribunal, as they may consider appropriate and in the interest of the Company."

For and on behalf of KJS CONCRETE PRIVATE LIMITED


Saurav Dutta
(Director)
DIN: 09581002



Attended for copy


KJS CONCRETE PVT LTD.
CIN: U45204DL2011PTC214320
Unit No. 005, Copia Corporate suites, Jasola, New Delhi-110025 Tel.: 011-46587000
Website: www.kjsconcrete.com Email ID: kjsgroup92@gmail.com





35

20-01-2025

To,
Mr. Rahul
72 Latif Pur, Modinagar
Ghaziabad, Uttar Pradesh-201204

Subject: Authorization Letter to represent the Company in the matter Kaushalendra Kumar Versus Union of India & Ors before National Green Tribunal and Appellate Tribunal

I, on behalf of KJS Concrete Private Limited having CIN: U45204DL2011PTC214320 and Registered office being situated at Unit No. 005, Plot No. 09, Ground Floor, Copia Corporate Suites, Jasola Vihar, South Delhi- 110025, hereby authorize Mr. Rahul, S/o Mahaveer Singh, R/o 72 Latif Pur, Modinagar, Ghaziabad, Uttar Pradesh-201204, to act as an Authorized Representative to represent the Company in legal proceedings initiated in the matter of Kaushalendra Kumar Versus Union of India before National Green Tribunal and Appellate Tribunal for and on behalf of KJS Concrete Private Limited.

Thanking You.

For and on behalf of KJS Concrete Private Limited

Saurav Dutta
(Director)
DIN: 09581002

Rahul
(Accepted)

Attached here copy

KJS CONCRETE PVT LTD.
CIN: U45204DL2011PTC214320

Unit No: 005, Copia Corporate suites, Jasola, New Delhi-110025 Tel.: 011-46587000
Website: www.kjsconcrete.com Email ID: kjsgroup92@gmail.com

1035

U.P. State Industrial
Development Authority.

UPSIDA

ANN. R-29/3
36
Regional Office, Ghaziabad
UPSIDC
C-2, Fourth Floor, Mahaluxmi Mall
RDC, Raj Nagar, Ghaziabad
Tel No. : 0120-2821103
Email ID:
rmghaziabad@upsidc.com
Website: www.onlineupsidc.com

Ref.No:SER20221018/1014/33754/60633/SIDC-IA/Massorie Gulawti

Date:19/11/2022

To,

M/S. KJS CONCRETE PVT. LTD.
A-7, MAHARANI BAGH, NEW DELHI



Subject:- Acknowledgement of Start of Production: I-1 at I.A. Massorie Gulawti, Hapur, Hapur

Dear Sir/Madam,

We are glad to inform you that, Your request for issuing acknowledgement of Start of Production Certificate for Plot Number I-1 at I.A. Massorie Gulawti has been approved with below mentioned condition. Your Production start date will be considered as **04/10/2012**. You are requested to take completion and occupancy certificate as per the approved Building Plan in accordance with provisions of UPSIDA Land & Building Regulation 2018

S.NO List Of Additional Clauses

- 1 The date of start of production has been deduced from the evidences in this regard submitted by you and in case they are found to be fabricated or fake it shall render this letter null and void and you shall become liable to deposit new applicable TEF
- 2 As per conditions of Lease deed the responsibility for obtaining NOCs / permissions of various departments like Fire Pollution Factories before starting the factory rests solely on you. You are required to apply for completion after obtaining all the necessary permissions
- 3 Manager(Civil) visited the plot on 09.11.2022 and found that unit is under production at the time of visit but measurement work has not been done because no ay representative/ lord/any officer present that time.
- 4 Note: Please arrange the meeting with Manager(Civil) for measurement of of factory building for actual covered area.
- 5 The above is being granted on the basis of undertaking given by you for removal of unauthorized construction in setback and for submitting all NOCs. Failure to do the same within 60 days shall render this letter null and void.

Your's faithfully,
For U.P. STATE INDL DEV AUTHORITY

RAKESH JHA
Digitally signed by
RAKESH JHA
Date: 2022.11.19
17:28:34 +05'30'
(Rakesh Jha)
Regional Manager

U.P. STATE INDUSTRIAL DEVELOPMENT AUTHORITY.
CIN No - U26960UP1961SGC002834, Head Office, Kanpur
A-1/4, Lakhapur, Kanpur-208024
Telephone No-0512-2582851-53(PBX), Fax No.-0512-2580797
Website:- www.onlineupsidc.com

Attested true copy
Az

ISO 14001:2015

1036

ANN-R-29/4 (Colley)

37

Certificate of Registration

This is to Certify that
Environmental Management System of

KJS CONCRETE PVT. LTD.

I-1, PHASE - III, MASURI GULAVATI ROAD, UPSIDC, INDUSTRIAL AREA,
GHAZIABAD -201302, INDIA.

has been assessed and found to conform to the requirements of

ISO 14001:2015

for the following scope :

MANUFACTURER AND TRANSPORTER OF CONCRETE PRODUCTS
(CONCRETE PAVERS, SOLID, HOLLOW AND THERMO INSULATED BLOCK,
CEMENT BRICKS)

IAF CODE : 16

Certificate No	: 24EEOD28		
Initial Registration Date	: 18/11/2024	Issuance Date	: 18/11/2024
Date of Expiry	: 17/11/2027		
1st Surv. Due	: 18/10/2025	2nd Surv. Due	: 18/10/2026

Director



(Scan to Verify)

Ahmed Mueegy

Assurance Quality Certification LLC

Head Office: Sharjah Media City, SIAMS, Sharjah, UAE. e-mail: info@aqcworld.com

Key Locations: Arah, Sector 7, Noida, Uttar Pradesh, India

1037

38

This is to Certify that
Occupational Health & Safety Management System of

KJS CONCRETE PVT. LTD.

1-1, PHASE - III, MASURI GULAVATI ROAD, UPSIDC, INDUSTRIAL AREA,
GHAZIABAD -201302, INDIA.

has been assessed and found to conform to the requirements of

ISO 45001:2018

for the following scope :

MANUFACTURER AND TRANSPORTER OF CONCRETE PRODUCTS
(CONCRETE PAVERS, SOLID, HOLLOW AND THERMO INSULATED BLOCK,
CEMENT BRICKS)

IAF CODE : 16

Certificate No	: 24E00K14		
Initial Registration Date	: 18/11/2024	Issuance Date	: 18/11/2024
Date of Expiry	: 17/11/2027		
1st Surv. Due	: 18/10/2025	2nd Surv. Due	: 18/10/2026

[Handwritten Signature]

Director



(Scan to Verify)

Accepted free copy



Assurance Quality Certification LLC

Head Office: Sharjah Media City, SHAMS, Sharjah, UAE. e-mail: info@aqcworld.com

Key Location: A-60, Sector - 2, Noida, Uttar Pradesh, 201301, India

*Validity of the Certificate is subject to successful completion of surveillance audit on or before of due date. (In case surveillance audit is not allowed to be conducted, this certificate shall be suspended/withdrawn)

Certificate Verification: Please be check the validity of certificate at <http://www.aqcworld.com> or info@aqcworld.com at Active. All certificate is the property of Assurance Quality Certification LLC and shall be returned immediately when demanded.



Scanned with OKEN Scanner

1038

Certificate of Registration

309

This is to Certify that
Quality Management System of

KJS CONCRETE PVT. LTD.

I-1, PHASE - III, MASURI GULAVATI ROAD, UPSIDC, INDUSTRIAL
AREA, GHAZIABAD -201302, INDIA.

has been assessed and found to conform to the requirements of
ISO 9001:2015
for the following scope :

MANUFACTURER AND TRANSPORTER OF CONCRETE PRODUCTS
(CONCRETE PAVERS, SOLID, HOLLOW AND THERMO INSULATED BLOCK,
CEMENT BRICKS)

IAF CODE : 16

Certificate No	: 24EQO120	Issuance Date	: 18/11/2024
Initial Registration Date	: 18/11/2024	2nd Surv. Due	: 18/10/2026
Date of Expiry	: 17/11/2027		
1st Surv. Due	: 18/10/2025		

[Handwritten Signature]

Attaching true copy
[Handwritten Signature]

Director



(Scan to Verify)

Assurance Quality Certification LLC

Head Office: Sharjah Media City, SHAMS, Sharjah, U.A.E. e-mail: info@aqcworld.com
Key Location: A-60, Sector - 2, Noida, Uttar Pradesh, 201301, India.

*Validity of the Certificate is subject to successful completion of surveillance audit on or before of due date. (In case surveillance audit is not allowed to be conducted, this certificate shall be suspended/withdrawn)

Certificate Verification: Please Re-check the validity of certificate at <http://www.aqcworld.com/activecertificates> or www.aqcworld.com at Active Client Certificate is the property of Assurance Quality Certification LLC and shall be returned immediately when demanded



भारत सरकार
Government of India

सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय
Ministry of Micro, Small and Medium Enterprises



UDYAM REGISTRATION CERTIFICATE

A-NN-R-29)5
(copy) 40

Our small hands to
make you LARGE



UDYAM-UP-76-0008219

M/S KJS CONCRETE PRIVATE LIMITED

SMALL (Based on FY 2020-21)

MANUFACTURING

GENERAL

UDYAM REGISTRATION NUMBER

NAME OF ENTERPRISE

TYPE OF ENTERPRISE*

MAJOR ACTIVITY

SOCIAL CATEGORY OF
ENTREPRENEUR

NAME OF UNIT(S)

S.No.	Udyog Aadhaar Memorandum	Unit(s) Name
1	UP76C0002705	KJS CONCRETE PVT. LTD.

OFFICIAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	I-I PHASE-3	Name of Premises/ Building	INDUSTRIAL AREA
Village/Town	MG ROAD	Block	-
Road/Street/Lane	-	City	HAPUR
State	UTTAR PRADESH	District	HAPUR . Pin 245101
Mobile	7838268702	Email:	binjay@kjsconcrete.com

DATE OF INCORPORATION /
REGISTRATION OF ENTERPRISE

17/02/2011

DATE OF COMMENCEMENT OF
PRODUCTION/BUSINESS

20/09/2012

NATIONAL INDUSTRY
CLASSIFICATION CODE(S)

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	23 - Manufacture of other non-metallic mineral products	2395 - Manufacture of articles of concrete, cement and plaster	23952 - Manufacture of articles of concrete, cement or artificial stone (tiles, bricks etc.)	Manufacturing
2	23 - Manufacture of other non-metallic mineral products	2395 - Manufacture of articles of concrete, cement and plaster	23954 - Manufacture of R.C.C. bricks and blocks	Manufacturing

DATE OF UDYAM REGISTRATION

12/07/2022

* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from <https://udyamregistration.gov.in> & Date of printing - 12/07/2022

For any assistance, you may contact:

1. District Industries Centre: HAPUR (UTTAR PRADESH)
2. MSME-DFO: DELHI (DELHI)

Attached here copy

Visit : www.msme.gov.in ; www.dcmsme.gov.in ; www.champions.gov.in

Follow us @minmsme & @msmechampions



**BE A
CHAMPION**
with the
Ministry of
MSME



41

Type of Enterprise	SMALL	Major Activity	Manufacturing
Type of Organisation	Private Limited Company	Name of Enterprise	M/S KJS CONCRETE PRIVATE LIMITED
Owner Name	M/S KJS CONCRETE PRIVATE LIMITED	PAN	AAECK2637A
Do you have GSTIN	Yes	Mobile No.	7838268702
Email Id	binjay@kjsconcrete.com	Social Category	General
Gender	Male	Specially Abled(DIVYANG)	No
Date of Incorporation	17/02/2011	Date of Commencement of Production/Business	20/09/2012

Bank Details

Bank Name	ICICI BANK LTD	IFS Code	ICIC0001648	Bank Account Number	164805500001
-----------	----------------	----------	-------------	---------------------	--------------

Employment Details

Male	35	Female	0	Other	0	Total	35
------	----	--------	---	-------	---	-------	----

Investment in Plant and Machinery OR Equipment (in Rs.)

S.No.	Financial Year	Enterprise Type	Written Down Value (WDV)	Exclusion of cost of Pollution Control, Research & Development and Industrial Safety Devices	Net Investment in Plant and Machinery OR Equipment[(A)-(B)]	Total Turnover (A)	Export Turnover (B)	Net Turnover [(A)-(B)]	Is ITR Filled?	ITR Type
	2020-21	Small	98313654.00	0.00	98313654.00	86540838.00	0.00	86540838.00	Yes	ITR - 3, 5, 6

Unit(s) Details

N	Unit Name	Flat	Building	Village/Town	Block	Road	City	Pin	State	District
1	KJS CONCRETE PVT. LTD.	I-1 PHASE-3	INDUSTRIAL AREA M.G. ROAD HAPUR	INDUSTRIAL AREA M.G. ROAD HAPUR		I-1 PHASE-3	HAPUR	245101	UTTAR PRADESH	HAPUR

Physical address of Enterprise

Flat/Door/Block No.	I-1 PHASE-3	Name of Premises/ Building	INDUSTRIAL AREA
Village/Town	MG ROAD	Block	-
Road/Street/Lane	-	City	HAPUR
State	UTTAR PRADESH	District	HAPUR , Pin : 245101
Mobile	7838268702	Email:	binjay@kjsconcrete.com

National Industry Classification Code(S)

S.No.	Nic 2 Digit	Nic 4 Digit	Nic 5 Digit	Activity
1	23 - Manufacture of other non-metallic mineral products	2395 - Manufacture of articles of concrete, cement and plaster	23952 - Manufacture of articles articles of concrete, cement or artificial stone (tiles, bricks etc.)	Manufacturing
2	23 - Manufacture of other non-metallic mineral products	2395 - Manufacture of articles of concrete, cement and plaster	23954 - Manufacture of R.C.C. bricks and blocks	Manufacturing

Are you interested to get registered on Government e-Market (GeM) Portal	No
Are you interested to get registered on TReDS Portals(one or more)	No
District Industries Centre	HAPUR (UTTAR PRADESH)
MSME-DFO	DELHI (DELHI)
Date of Udyam Registration	12/07/2022
	12/07/2022

1041

42



भारत सरकार
Government of India
सूक्ष्म, लघु एवं मध्यम उद्यम प्रबन्धालय
Ministry of Micro, Small and Medium Enterprises



UDYAM REGISTRATION CERTIFICATE

UDYAM REGISTRATION NUMBER

UDYAM-UP-76-0008219

NAME OF ENTERPRISE

M/S KJS CONCRETE PRIVATE LIMITED

TYPE OF ENTERPRISE *

S.No.	Classification Year	Enterprise Type	Classification Date
1	2023-24	Small	09/05/2023
2	2022-23	Small	12/07/2022

MAJOR ACTIVITY

MANUFACTURING

SOCIAL CATEGORY OF ENTREPRENEUR

GENERAL

NAME OF UNIT(S)

S.No.	Udyog Aadhaar Memorandum	Unit(s) Name
1	UP76C0002705	KJS CONCRETE PVT. LTD.

OFFICIAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	I-1 PHASE-3	Name of Premises/ Building	INDUSTRIAL AREA
Village/Town	MG ROAD	Block	-
Road/Street/Lane	-	City	HAPUR
State	UTTAR PRADESH	District	HAPUR, Pin 245101
Mobile	7838268702	Email:	binjay@kjsconcrete.com

DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE

17/02/2011

DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS

20/09/2012

NATIONAL INDUSTRY CLASSIFICATION CODE(S)

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	23 - Manufacture of other non-metallic mineral products	2395 - Manufacture of articles of concrete, cement and plaster	23952 - Manufacture of articles articles of concrete, cement or artificial stone (tiles, bricks etc.)	Manufacturing
2	23 - Manufacture of other non-metallic mineral products	2395 - Manufacture of articles of concrete, cement and plaster	23954 - Manufacture of R.C.C. bricks and blocks	Manufacturing

DATE OF UDYAM REGISTRATION

12/07/2022



(A3)

1042

In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from <https://udyamregistration.gov.in> & Date of printing:- 11/10/2023

For any assistance, you may contact:

1. District Industries Centre: HAPUR (UTTAR PRADESH)
2. MSME-DFO: DELHI (DELHI)

Visit : www.msme.gov.in ; www.dcmsme.gov.in ; www.char



Follow us @minmsme & @msmed

Available free copy

1043

ANN-R-29/6

(44)



विद्युत सुरक्षा निदेशालय

कार्यालय, सहायक निदेशक, विद्युत सुरक्षा, उत्तर प्रदेश शासन
हापुड ज़ोन, हापुड

संख्या: 24VSNOC05025597 ति0सु0/सहायक निदेशक/एच0टी0/निरीक्षण, 2023-24

दिनांक: 26/07/2023

KJS CONCRETE PVT LTD

I-1 PHASE-3 UPSIDC INDUSTRIAL AREA MG ROAD MASOORI DISTT HAPUR

विषय :- विद्युतीय अधिष्ठापनों का निवृत्तकारिक निरीक्षण/परीक्षण।

प्राशन :- आप का आवेदन पत्र संख्या VS2374327 दिनांक 26/07/2023

प्रिय महोदय,

कृपया निम्नलिखित विद्युतीय अधिष्ठापन का निरीक्षण/परीक्षण अप्रोडरराक्षी द्वारा दिनांक 26/07/2023 को करने पर उक्त विद्युतीय अधिष्ठापन विद्युत सुरक्षा की दृष्टि से सेल्फ इलेक्ट्रिकली अर्थिंग (मेजर डिस्टेन्स टू ग्रेण्टी एण्ड इलेक्ट्रिक सर्कल) रेगुलेशन 2010 के सुरंगित विनियमों का पालन करता हुआ पाया गया। अधिष्ठापन में किसी भी परिवर्तन की दशा में इस कार्यलय को अवगत कराने वाले पत्र: निरीक्षण कराया जाये।

पृी सं०	उपकरण	मेक	क्षमता	वोल्टता	रीरियरा नम्बर	संख्या
1	TraxFormer	Sudhir	1000 KVA	11000 V	G-0170	1
2	DGSET	Stamford	500 KVA	415 V	N09E06267	1

विद्युतीय लोड के अधिष्ठापन का विवरण 630 किलोवाट।

टिप्पणी :-

1-पार्श्व, कैबिनेट, टैन्कड्रॉवर एवं मेल रिंग पर उनकी क्षमता से अधिक विद्युत भार न डालें। 2-गेटर्स, मशीनों एवं मेटल स्ट्रक्चर को सक्षम अर्थ से संयोजित करें। 3-अर्थ रजिस्ट्रेशन को मेकलेब रखें तथा वर्ष में एक बार शुष्क मौसम में अर्थ रजिस्ट्रेशन की टेस्टिंग कराकर रजिस्टर अजुर्क्षित रखें। 4-अपने विद्युत अधिष्ठापन को सुरक्षित दशा में अजुर्क्षित करें।

BHAGIRATH
सहायक निदेशक,

संख्या: 24VSNOC05025597 ति0सु0/सहायक निदेशक/एच0टी0/निरीक्षण, 2023-24, दिनांक।

उपरोक्त की प्रुति निधि निम्नलिखित को सूचना एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. संयुक्त निदेशक, विद्युतसुरक्षा, उ०प० शासन, लखनऊ।
2. उपनिदेशक, विद्युतसुरक्षा, उ०प० शासन मेरठ रीजन।
3. अधिजागी अभियंता, विद्युतवितरण डाण्ट, हापुड को इस आशय से प्रेषित कि निदेशालय की वेबसाइट

www.vidyutsuraksha.org से सत्यापित किया जाना सुनिश्चित करें।



BHAGIRATH
सहायक निदेशक

This document is Digitally Signed and जेट :- यह एन ओ सी केवल 3 वर्ष तक मान्य है। 3 वर्ष की अवधि पूर्ण होने से एक माह पूर्व आप अपने अधिष्ठापन के निवृत्तकारिक निरीक्षण हेतु विद्युत सुरक्षा निदेशालय की वेबसाइट <https://www.vidyutsuraksha.org/> पर आवेदन करें। यदि आप द्वारा समय से निवृत्तकारिक निरीक्षण नहीं कराया जाता है तो विद्युत अधिनियम 2003 की धारा -146 के अंतर्गत तीन माह तक का कारावास या एक लाख रुपये तक का जुर्माना या दोनों संशुद्धि होगी।

Accepted true copy

Bhagirath
2023.07.26 21:21
I approve this document



TEST REPORT

TEST REPORT NO.	ED2401601	PAGENO	1 of 1
SERVICE REQUEST NO.	D24016	SERVICE REQUEST DATE	06 04 2024
DATE OF ISSUE	17 04 2024	SAMPLE RECEIVED ON	16 04 2024
NAME & ADDRESS OF CUSTOMER		Monitoring Conducted	
M/s. KJS Concrete PVT LTD I-01 Phase-3 Masuri Gulawaathi Road UPSIDC Industrial Area Ghaziabad		On Site Inspection	
		Sample Particular	Earth Pit Resistance
		Protocol Used	: IS: 3043
		Ref.	: Indian Electricity Act, 1956 & Rules 2003
		Testing Done On	: 15.04.2024

TEST RESULTS
EARTH PIT RESISTANCE

S. No.	Location	Id. No.	Units	Standard value	Observed value	Result
1.	Near Water Tank	EPT- 01	Ohms	<1	0.60	Acceptable
2.	Near DG	EPT- 02	Ohms	<1	0.40	Acceptable
3.	Near DG	EPT- 03	Ohms	<1	0.48	Acceptable
4.	Near DG	EPT- 04	Ohms	<1	0.58	Acceptable
5.	Near DG	EPT- 05	Ohms	<1	0.34	Acceptable
6.	Near Internet Tower	EPT- 06	Ohms	<1	0.50	Acceptable
7.	Near Internet Tower	EPT- 7	Ohms	<1	0.39	Acceptable
8.	Near Internet Tower	EPT- 8	Ohms	<1	0.52	Acceptable
9.	Near Internet Tower	EPT- 9	Ohms	<1	0.69	Acceptable

ups
Checked By

studies
Authorized Signatory

- Note 1. The results given above are related to the observed values at the time of monitoring. The customer asked for the above tests only.
2. The results given above are related to the tested sample and mentioned parameters. Endorsement of product is neither inferred nor implied.
3. Total liability of our works is limited to invoiced amount
4. This report cannot be used as evidence in a court of law without the written approval of the lab.
5. Certificate shall not be reproduced, except in full, without prior written approval of the laboratory.
6. Any sort of play by the customer with the data of this certificate shall be illegal.





TEST REPORT

TEST REPORT

TEST REPORT NO.	FD2401602	PAGENO	1 of 1
SERVICE REQUEST NO.	D24016	SERVICE REQUEST DATE	06 04 2024
DATE OF ISSUE	17 04 2024	SAMPLE RECEIVED ON	16 04 2024
NAME & ADDRESS OF CUSTOMER		Monitoring Conducted	
M/s. KJS Concrete PVT LTD I-01 Phase-3 Masuri Gulawaothi Road UPSIDC Industrial Area Ghaziabad		On Site Inspection	
		Sample Particular	: Earth Pit Resistance
		Protocol Used	: IS: 3043
		Ref	: Indian Electricity Act, 1956 & Rules, 2003
		Testing Done On	: 15 04 2024

**TEST RESULTS
EARTH PIT RESISTANCE**

S. No.	Location	Id. No.	Units	Standard value	Observed value	Result
1	Near Transformer	EPT- 10	Ohms	<1	0.74	Acceptable
2	Near Transformer	EPT- 11	Ohms	<1	0.42	Acceptable
3	Near Transformer	EPT- 12	Ohms	<1	0.82	Acceptable
4	Near Transformer	EPT- 13	Ohms	<1	0.38	Acceptable
5	Control Room, HT Breaker	EPT- 14	Ohms	<1	0.59	Acceptable
6	Control Room, HT Breaker	EPT- 15	Ohms	<1	0.41	Acceptable
7	Control Room, LT Panel	EPT- 16	Ohms	<1	0.47	Acceptable
8	Control Room, LT Panel	EPT- 17	Ohms	<1	0.70	Acceptable
9	Near Meter Room	EPT- 18	Ohms	<1	0.43	Acceptable
10	Near Meter Room	EPT- 19	Ohms	<1	0.38	Acceptable

ups
Checked By



guddeeps
Authorized Signatory

Note 1. The results given above are related to the observed values at the time of monitoring. The customer asked for the above tests only.
2. The results given above are related to the tested sample and mentioned parameters. Endorsement of product is neither inferred nor implied.
3. Total liability of our works is limited to invoiced amount.
4. This report cannot be used as evidence in a court of law without the written approval of the lab.
5. Certificate shall not be reproduced, except in full, without prior written approval of the laboratory.
6. Any sort of play by the customer with the data of this certificate shall be illegal.





47



Recognised from Ministry of Environment, Forest and Climate Change (MoEF) Govt. of India, Under E(P)a 1986 vide F.No. 15018/29/2017-CPW

TEST REPORT

TEST REPORT NO.	ED2401603	PAGENO	1 of 1
SERVICE REQUEST NO.	D24016	SERVICE REQUEST DATE	06/04/2024
DATE OF ISSUE	17/04/2024	SAMPLE RECEIVED ON	16/04/2024
NAME & ADDRESS OF CUSTOMER		Monitoring Conducted	
M/s. KJS Concrete PVT LTD I-01 Phase-3 Masuri Gulawaothi Road UPSIDC Industrial Area Ghaziabad		On Site Inspection	
		Sample Particular	: Earth Pit Resistance
		Protocol Used	: IS 3043
		Ref.	: Indian Electricity Act, 1956 & Rules, 2003
		Testing Done On	: 15.04.2024

TEST RESULTS

EARTH PIT RESISTANCE

S. No.	Location	Id. No.	Units	Standard value	Observed value	Result
1.	Near Weighing Bridge	EPT- 20	Ohms	<1	0.84	Acceptable
2.	Near Conveyer .Dry Side	EPT- 21	Ohms	<1	0.58	Acceptable
3.	Near Cooling Tower .Plant Side	EPT- 22	Ohms	<1	0.65	Acceptable
4.	Near Cello No.5	EPT- 23	Ohms	<1	0.34	Acceptable
5.	Near Fire Pump House	EPT- 24	Ohms	<1	0.64	Acceptable
6.	Near Main Gate	EPT- 25	Ohms	<1	0.80	Acceptable



UPB
Checked By

[Signature]
Authorized Signatory

Note 1. The results given above are related to the observed values at the time of monitoring. The customer asked for the above tests only.
2. The results given above are related to the tested sample and mentioned parameters. Endorsement of product is neither inferred nor implied.
3. Total liability of our works is limited to invoiced amount.
4. This report cannot be used as evidence in a court of law without the written approval of the lab.
5. Certificate shall not be reproduced, except in full, without prior written approval of the laboratory.
6. Any sort of play by the customer with the data of this certificate shall be illegal.

Accepted true copy
[Signature]





TEST REPORT

TEST REPORT NO.	AK240702	PAGENO	1 of 1
SERVICE REQUEST NO.	J24036	SERVICE REQUEST DATE	23.10.2024
DATE OF ISSUE	12.11.2024	SAMPLE RECEIVED ON	07.11.2024
NAME & ADDRESS OF CUSTOMER		SAMPLE DETAILS	
M/s. KJS Concrete PVT LTD I-01 Phase-3 Masuri Gulawaothi Road UPSIDC Industrial Area Ghaziabad (UP)		Sample Particulars: Ambient Air Testing done on : 07.11.2024 to 11.11.2024	

**TEST RESULTS
AMBIENT AIR QUALITY ANALYSIS**

Sampling Details:

Date of Sampling	: 06.11.2024 (09:10am) to 07.11.2024 (09:10am)
Sampling Location	: Back side Company
Sampling done by	: Winmet representative
Sampling Duration	: 24 hours
Sampling duration for CO & O ₃	: 1 hours
Average Ambient Temperature (°C)	: 25
Weather condition	: clear sky
Avg Flow rate of RSPM (m ³ /min)	: 1.12
Sample Packing & Marking	: plastic bottle & Zip polybag, KJS/MG/02

S. NO	Parameters	Unit	Results	NAAQ Standards E(P)A, 1986	Test Method
1.	Particulate Matter (size less than 10 µm) or PM ₁₀	µg/m ³	90	100	IS: 5182 (part 23)
2.	Particulate Matter (size less than 2.5 µm) or PM _{2.5}	µg/m ³	40	60	IS: 5182 (part 24)
3.	Sulphur Dioxide (SO ₂)	µg/m ³	16	80	IS: 5182 (pt 2)
4.	Nitrogen Dioxide (NO ₂)	µg/m ³	35	80	IS: 5182 (part 6)
5.	Carbon Monoxide (CO)	mg/m ³	1.09	4	IS: 5182 (pt 10)
6.	Ammonia (NH ₃)	µg/m ³	<20	400	IS: 5182 (part 25)
7.	Ozone (O ₃)	µg/m ³	16	180	IS: 5182 (part 09)
8.	Lead (Pb)	µg/m ³	<0.2	1	IS: 5182 (pt 22)
9.	Nickel (Ni)	ng/m ³	<2.0	20	IS: 5182 (pt 26)
10.	Arsenic (As)	ng/m ³	<5	6	ICP method
11.	Benzene (C ₆ H ₆)	µg/m ³	<5	5	IS:5182 (part 11)
12.	Benzo(a)Pyrene	ng/m ³	<1	1	IS:5182(pt 12)

* annual standard

End of Report

lps

Checked By.

guldeep

Authorized Signatory

- Note 1. Sample will be retained for two weeks from the date of issue of test report, unless specified by the customer.
 2. The results given above are related to the tested sample and mentioned parameters. Endorsement of product is neither inferred nor implied.
 3. Total liability of our works is limited to invoiced amount.
 4. This report can not used as evidence in a court of law without the written approval of the lab.
 5. Certificate shall not be reproduced expect in full, without the written approval of the laboratory.
 6. Any sort of play by the customer with the data of this certificate shall be illegal.





TEST REPORT

TEST REPORT

TEST REPORT NO.	AK240709	PAGENO	1 of 1
SERVICE REQUEST NO.	J24036	SERVICE REQUEST DATE	23.10.2024
DATE OF ISSUE	12.11.2024	SAMPLE RECEIVED ON	07.11.2024
NAME & ADDRESS OF CUSTOMER		SAMPLE DETAILS	
M/s. KJS Concrete PVT LTD I-01 Phase-3 Masuri Gulawaathl Road UPSIC Industrial Area Ghaziabad (UP)		Sample Particulars: one D.G. Set Stack Emission Analysis done on : 07.11.2024 to 11.11.2024	

TEST RESULTS
STACK EMISSION Analysis

Sampling Details:

Stack Attached to : D.G. set-2
 Stack Identification : Make: Cummins Sr No.60883995
 DG Capacity : 30 KVA
 Date of sampling : 07.11.2024
 Sampling done by : winmet representative
 Normal operation Schedule, hrs/day : As per requirement
 Sampling duration (minutes) : 50
 Type of stack : MS/ Circular
 Diameter (m) : 0.075
 Stack height from Ground Level (m) : 9.0
 Sampling Point from Ground Level (m) : -
 Stack Height from Roof level (m) : 7.0
 Type of fuel : H.S.D
 Ambient temperature (°C) : 25
 Stack Temperature (°C) : 90
 Stack gas Velocity (m/s), Avg : 16.9
 Quantity of emission (Nm³/hr) : 214
 Control Measures (if any) : nil
 Sample Packing & Marking : plastic bottle & Zip polybag, KJS/DG 30

S. No	Parameters	Unit	Results	Limit as per E(P)A:1986, max	Test Method
1.	Particulate Matter (PM)	g/kw-hr	0.24	≤0.3	IS: 11255(part 1)
2.	Sulphur Dioxide (SO ₂)	mg/Nm ³	9.0	-	IS: 11255 (pt 2)
3.	Oxide of Nitrogen (NOx as NO ₂)	g/kw-hr	0.31	≤4.7	IS: 11255 (part 7)
4.	Total Hydrocarbon (as Methane)	g/kw-hr	<0.05		CPCB guidelines
5.	Carbon Monoxide (CO)	g/kw-hr	0.15	≤3.5	IS: 13270

End of Report

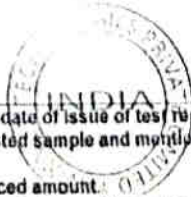
UPS

Checked By

gubdeeps

Authorized Signatory

- Note 1. Sample will be retained for 15 days from the date of issue of test report, unless specified by the customer.
 2. The results given above are related to the tested sample and mentioned parameters. Endorsement of product is neither inferred nor implied.
 3. Total liability of our works is limited to invoiced amount.
 4. This report can not used as evidence in a court of law without the written approval of the lab.
 5. Certificate shall not be reproduced except in full, without the written approval of the laboratory.
 6. Any sort of play by the customer with the data of this certificate shall be illegal.



1049



Winmet Technologies Private Limited

CIN : U72200HR2008PTC037951

E-65, Site-IV, Near Radisson Blu Hotel, Greater Noida, U.P.-201315
 Telefax : +91 120 4240001, Mobile: +91 8130789995

(50)

winmet
 Defining Innovations



Recognised from Ministry of Environment, Forest and Climate Change (MoEF) Govt. of India, Under E(P)a 1986 vide F.No. LB/99/7/2021-INST LAB HO CPCB HO/P/W/83
 Email : info@winmet.com ; Web : www.winmet.com

TEST REPORT

TEST REPORT NO.	NK240703	PAGENO	1 of 1
SERVICE REQUEST NO.	J24036	SERVICE REQUEST DATE	23.10.2024
DATE OF ISSUE	12.11.2024	SAMPLE RECEIVED ON	07.11.2024
NAME & ADDRESS OF PARTY		SAMPLE DETAILS	
M/s. KJS Concrete PVT LTD 1-01 Phase-3 Masuri Gulawaathi Road UPSIDC Industrial Area Ghaziabad (UP)		Description	: Ambient Noise
		Date of Monitoring	: 06.11.2024
		Monitoring Location	: Near Main Gate (Day time)
		Environment condition	: Normal
		Sampling Done By	: Winmet representative

TEST RESULTS

Ambient Noise Level

S. NO	Parameters	Unit	Results	Limit for Industrial Zone as per E(P)A 1986	Test Method
1.	Equivalent Noise Level, Leq	dB(A)	71.0	75	CPCB Method

Ambient Standards in Respect of Noise for Industrial Area as per E(P)A 1986

Area Code	Category of Area / Zone	Limits in dB(A) Leq*	
		Day	Night
A	Industrial area	75	70
B	Commercial area	65	55
C	Residential area	55	45
D	Silence Zone	50	40

Note : * Day time means from 6.00 a.m. to 10.00 p.m.
 ** Night time means from 10.00 p.m. to 6.00 am

****End of Report****

IPS



Suddeep

Checked By.

Authorized Signatory

- Note 1. The results given above are related to the observed values at the time of monitoring. The customer asked for the above tests only.
 2. The results given above are related to the tested sample and mentioned parameters. Endorsement of product is neither inferred nor implied.
 3. Total liability of our works is limited to invoiced amount.
 4. This report can not be used as evidence in a court of law without the written approval of the lab.
 5. Certificate shall not be reproduced, except in full, without prior written approval of the laboratory.
 6. Any short of play by the customer with the data of this certificate shall be illegal.





TEST REPORT

TEST REPORT NO.	AK240701	PAGENO	1 of 1
SERVICE REQUEST NO.	J24036	SERVICE REQUEST DATE	23.10.2024
DATE OF ISSUE	12.11.2024	SAMPLE RECEIVED ON	07.11.2024
NAME & ADDRESS OF CUSTOMER		SAMPLE DETAILS	
M/s. KJS Concrete PVT LTD I-01 Phase-3 Masuri Gulawaathi Road UPSIDC Industrial Area Ghaziabad (UP)		Sample Particulars: Ambient Air Testing done on : 07.11.2024 to 11.11.2024	

TEST RESULTS
AMBIENT AIR QUALITY ANALYSIS

Sampling Details:

Date of Sampling	: 06.11.2024 (09:00am) to 07.11.2024 (09:00am)
Sampling Location	: Near Main Gate
Sampling done by	: Winmet representative
Sampling Duration	: 24 hours
Sampling duration for CO & O ₃	: 1 hours
Average Ambient Temperature (°C)	: 25
Weather condition	: clear sky
Avg Flow rate of RSPM (m ³ /min)	: 1.11
Sample Packing & Marking	: plastic bottle & Zip polybag, KJS/MG/01

S. NO	Parameters	Unit	Results	NAAQ Standards E(P)A, 1986	Test Method
1.	Particulate Matter (size less than 10 µm) or PM ₁₀	µg/m ³	94	100	IS: 5182 (part 23)
2.	Particulate Matter (size less than 2.5 µm) or PM _{2.5}	µg/m ³	40	60	IS: 5182 (part 24)
3.	Sulphur Dioxide (SO ₂)	µg/m ³	17	80	IS: 5182 (pt 2)
4.	Nitrogen Dioxide (NO ₂)	µg/m ³	46	80	IS: 5182 (part 6)
5.	Carbon Monoxide (CO)	mg/m ³	1.10	4	IS: 5182 (pt 10)
6.	Ammonia (NH ₃)	µg/m ³	<20	400	IS: 5182 (part 25)
7.	Ozone (O ₃)	µg/m ³	13	180	IS: 5182 (part 09)
8.	Lead (Pb)	µg/m ³	<0.2	1	IS: 5182 (pt 22)
9.	Nickel (Ni)	ng/m ³	<2.0	20	IS: 5182 (pt 26)
10.	Arsenic (As)	ng/m ³	<5	6	ICP method
11.	Benzene (C ₆ H ₆)	µg/m ³	<5	5	IS:5182 (part 11)
12.	Benzo(a)Pyrene	ng/m ³	<1	1	IS:5182(pt 12)

* annual standard

End of Report

LPS

Checked By.

stuldeep

Authorized Signatory

- Note 1. Sample will be retained for two weeks from the date of issue of test report, unless specified by the customer.
 2. The results given above are related to the tested sample and mentioned parameters. Endorsement of product is neither inferred nor implied.
 3. Total liability of our works is limited to invoiced amount.
 4. This report can not used as evidence in a court of law without the written approval of the lab.
 5. Certificate shall not be reproduced expect in full, without the written approval of the laboratory.
 6. Any sort of play by the customer with the data of this certificate shall be illegal.



TEST REPORT

TEST REPORT NO.	NK240704	PAGENO	1 of 1
SERVICE REQUEST NO.	J24036	SERVICE REQUEST DATE	23.10.2024
DATE OF ISSUE	12.11.2024	SAMPLE RECEIVED ON	07.11.2024
NAME & ADDRESS OF PARTY		SAMPLE DETAILS	
M/s. KJS Concrete PVT LTD I-01 Phase-3 Masuri Gulawaothi Road UPSICD Industrial Area Ghaziabad (UP)		Description	: Ambient Noise
		Date of Monitoring	: 06.11.2024
		Monitoring Location	: Back Side Of Company (Day time)
		Environment condition	: Normal
		Sampling Done By	: Winmet representative

TEST RESULTS

Ambient Noise Level

S. NO	Parameters	Unit	Results	Limit for Industrial Zone as per E(P)A 1986	Test Method
1.	Equivalent Noise Level, Leq	dB(A)	60.2	75	CPCB Method

Ambient Standards in Respect of Noise for Industrial Area as per E(P)A 1986

Area Code	Category of Area / Zone	Limits in dB(A) Leq*	
		Day	Night
A	Industrial area	75	70
B	Commercial area	65	55
C	Residential area	55	45
D	Silence Zone	50	40

Note : * Day time means from 6.00 a.m. to 10.00 p.m.
** Night time means from 10.00 p.m. to 6.00 am

****End of Report****

HS



Subdeep

Authorized Signatory

Checked By.

Note 1. The results given above are related to the observed values at the time of monitoring. The customer asked for the above tests only.
2. The results given above are related to the tested sample and mentioned parameters. Endorsement of product is neither inferred nor implied.
3. Total liability of our works is limited to invoiced amount.
4. This report can not be used as evidence in a court of law without the written approval of the lab.
5. Certificate shall not be reproduced, except in full, without prior written approval of the laboratory.
6. Any short of play by the customer with the data of this certificate shall be illegal.





Recognised from Ministry of Environment, Forest and Climate Change (MoEF) Govt. of India, Under E(P)a 1986 vide F.No. LB/99/7/2021-INST LAB-HO-CPCB-HO

TEST REPORT

TEST REPORT NO.	WK2407012	PAGENO	1 of 1
SERVICE REQUEST NO.	J24036	SERVICE REQUEST DATE	23.10.2024
DATE OF ISSUE	12.11.2024	SAMPLE RECEIVED ON	07.11.2024
NAME & ADDRESS OF CUSTOMER		SAMPLE DETAILS	
M/s. KJS Concrete PVT LTD I-01 Phase-3 Masuri Gulawaothi Road UPSIDC Industrial Area Ghaziabad (UP)		Description : One Bore well Water sample Was Submitted By Party on 07.11.2024 Quantity : 2 L +500 ml Analysis done on : 07.11.2024 to 11.11.2024	

RESULTS

WATER QUALITY ANALYSIS

S. No.	Parameters	Unit	Max Requirement as per (IS-10500-2012)Ammd.3		Results	Test method
			Desirable Limit	Permissible Limit		
1.	Color	Hazen	5	15	<5	IS : 3025(Pt-4)
2.	Odour	-	Agreeable	Agreeable	Agreeable	IS : 3025(Pt-5)
3.	Taste	-	Agreeable	Agreeable	Agreeable	IS : 3025 (pt- 7)
4.	Turbidity	NTU	1	5	<1	IS : 3025(Pt-10)
5.	pH	-	6.5-8.5	No Relaxation	7.95	IS : 3025(Pt-11)
6.	Total Hardness (as CaCO ₃)	mg/l	200	600	256.7	IS : 3025(Pt-21)
7.	Iron (as Fe)	mg/l	1.0	No Relaxation	0.17	IS : 3025(Pt-53)
8.	Chlorides (as Cl)	mg/l	250	1000	36	IS : 3025(Pt-32)
9.	Fluoride (as F)	mg/l	1	1.5	0.14	APHA 24 th Ed., 4500F(D)
10.	TDS	mg/l	500	2000	410	IS : 3025(Pt-16)
11.	Calcium(as Ca ²⁺)	mg/l	75	200	61.3	IS : 3025(Pt-40)
12.	Magnesium (as Mg ²⁺)	mg/l	30	100	25.2	IS : 3025(Pt-46)
13.	Sulphate (as SO ₄)	mg/l	200	400	24	IS : 3025(Pt-24)
14.	Total Alkalinity as CaCO ₃	mg/l	200	600	334	IS : 3025(Pt-23)

End of Report

LPB



Signature

Checked By.

Authorized Signatory

- Note 1. Sample will be retained for two weeks from the date of issue of test report, unless specified by the customer.
 2. The results given above are related to the tested sample and mentioned parameters. Endorsement of product is neither inferred nor implied.
 3. Total liability of our works is limited to invoiced amount.
 4. This report can not used as evidence in a court of law without the written approval of the lab.
 This report shall not be reproduced except in full, without the written approval of the laboratory.





1053



Winmet Technologies Private Limited

CIN : U72200HR2008PTC037951

E-65, Site-IV, Near Radisson Blu Hotel, Greater Noida, U.P.-201315
 Telefax : +91 120 4240001, Mobile: +91 8130789995

54

Recognised from Ministry of Environment, Forest and Climate Change (MoEF) Govt. of India, Under E(P)a 1986 vide F.No. LB/99/7/2021-INST LAB-HO-CPCB HO/P/WB3
 Email : info@winmet.com ; Web : www.winmet.com

TEST REPORT

TEST REPORT NO.	AK2407010	PAGENO	1 of 1
SERVICE REQUEST NO.	J24036	SERVICE REQUEST DATE	23.10.2024
DATE OF ISSUE	12.11.2024	SAMPLE RECEIVED ON	07.11.2024
NAME & ADDRESS OF CUSTOMER		SAMPLE DETAILS	
M/s. KJS Concrete PVT LTD I-01 Phase-3 Masuri Gulawaothi Road UPSIDC Industrial Area Ghaziabad (UP)		Sample Particulars: one D.G. Set Stack Emission Analysis done on : 07.11.2024 to 11.11.2024	

**TEST RESULTS
 STACK EMISSION Analysis**

Sampling Details:

Stack Attached to : D.G. set-1
 Stack Identification : Make: Cummins Sr No.25340916
 DG Capacity : 500 KVA
 Date of sampling : 07.11.2024
 Sampling done by : winmet representative
 Normal operation Schedule, hrs/day : As per requirement
 Sampling duration (minutes) : 50
 Type of stack : MS/ Circular
 Diameter (m) : 0.15
 Stack height from Ground Level (m) : 9.0
 Sampling Point from Ground Level (m) : -
 Stack Height from Roof level (m) : 7.0
 Type of fuel : H.S.D
 Ambient temperature (°C) : 25
 Stack Temperature (°C) : 255
 Stack gas Velocity (m/s), Avg : 18.4
 Quantity of emission (Nm³/hr) : 642
 Control Measures (if any) : nil
 Sample Packing & Marking : plastic bottle & Zip polybag, KJS/DG 500

S. No	Parameters	Unit	Results	Limit as per E(P)A:1986, max	Test Method
1.	Particulate Matter (PM)	g/kw-hr	0.13	≤0.2	IS: 11255(part 1)
2.	Sulphur Dioxide (SO ₂)	mg/Nm ³	47	-	IS: 11255 (pt 2)
3.	Oxide of Nitrogen (NOx as NO ₂)	g/kw-hr	0.19	≤4.0	IS: 11255 (part 7)
4.	Total Hydrocarbon (as Methane)	g/kw-hr	0.05		CPCB guidelines
5.	Carbon Monoxide (CO)	g/kw-hr	0.08	≤3.5	IS: 13270

End of Report

lps

Checked By



Signature

Authorized Signatory

Note 1. Sample will be retained for 15 days from the date of issue of test report, unless specified by the customer.
 2. The results given above are related to the tested sample and mentioned parameters. Endorsement of product is neither inferred nor implied.
 3. Total liability of our works is limited to Invoiced amount.
 4. This report can not used as evidence in a court of law without the written approval of the lab.
 5. Certificate shall not be reproduced except in full, without the written approval of the laboratory.
 6. Any sort of play by the customer with the data of this certificate shall be illegal.





TEST REPORT

TEST REPORT NO.	NK240705	PAGENO	1 of 1
SERVICE REQUEST NO.	J24036	SERVICE REQUEST DATE	23.10.2024
DATE OF ISSUE	12.11.2024	SAMPLE RECEIVED ON	07.11.2024
NAME & ADDRESS OF PARTY		SAMPLE DETAILS	
M/s. KJS Concrete PVT LTD I-01 Phase-3 Masuri Gulawaothi Road UPSIC Industrial Area Ghaziabad (UP)		Description : DG Set Noise Sampling done on : 07.11.2024 DG Identification : make: Cummins SrNo-25340916 DG Capacity : 500 KVA Weather condition : Normal	

TEST RESULTS

DG NOISE LEVEL

S.NO	Location of Monitoring	Units	Sound Level L_{eq}	CPCB Std		Test Method
				Insertion Loss	Industrial Area	
1.	Sound level (open Acoustic Enclosure Surface)	dB(A)	98.0	-	-	IS:4758-1968-2017
2.	Sound Pressure level (closed Acoustic Enclosure Surface)	dB(A)	69.7	-	75 (maximum)	
3.	Insertion Loss	dB(A)	28.8	25 Minimum		

Note: Monitoring done at 1 m from the enclosure surface of the DG Set
End of Report

LPS

Checked By.

[Signature]

Authorized Signatory

- Note 1. The results given above are related to the observed values at the time of monitoring. The customer asked for the above tests only.
 2. The results given above are related to the tested sample and mentioned parameters. Endorsement of product is neither inferred nor implied.
 3. Total liability of our works is limited to invoiced amount.
 4. This report can not be used as evidence in a court of law without the written approval of the lab.
 5. Certificate shall not be reproduced, except in full, without prior written approval of the laboratory.
 6. Any short of play by the customer with the data of this certificate shall be illegal.



1055

56

Winmet Technologies Private Limited

CIN : U72200HR2008PTC037951

E-65, Site-IV, Near Radisson Blu Hotel, Greater Noida, U.P.-201315
 Telefax : +91 120 4240001, Mobile: +91 8130789995

Email : info@winmet.com - Web : www.winmet.com

Recognised from Ministry of Environment, Forest and Climate Change (MoEF) Govt. of India, Under EIP/a 1986 vide F.No. LB/99/7/2021-INST LAB-HO-CPCB-HO/Pvt/83

TEST REPORT

TEST REPORT NO.	NK240706	PAGENO	1 of 1
SERVICE REQUEST NO.	J24036	SERVICE REQUEST DATE	23.10.2024
DATE OF ISSUE	12.11.2024	SAMPLE RECEIVED ON	07.11.2024
NAME & ADDRESS OF PARTY		SAMPLE DETAILS	
M/s. KJS Concrete PVT LTD I-01 Phase-3 Masuri Gulawaothi Road UPSIDC Industrial Area Ghaziabad (UP)		Description : DG Set Noise Sampling done on : 07.11.2024 DG Identification : make: Cummins SrNo-60883995 DG Capacity : 30 KVA Weather condition : Normal	

TEST RESULTS

DG NOISE LEVEL

S.NO	Location of Monitoring	Units	Sound Level L_{eq}	CPCB Std		Test Method
				Insertion Loss	Industrial Area	
1.	Sound level (open Acoustic Enclosure Surface)	dB(A)	86.9	-	-	IS:4758-1968-2017
2.	Sound level (closed Acoustic Enclosure Surface)	dB(A)	60.3	-	75 (maximum)	
3.	Insertion Loss	dB(A)	26.6	25 Minimum		

Note: Monitoring done at 1 m from the enclosure surface of the DG Set
 End of Report

LPS
 Checked By.

[Signature]
 Authorized Signatory

- Note 1. The results given above are related to the observed values at the time of monitoring. The customer asked for the above tests only.
 2. The results given above are related to the tested sample and mentioned parameters. Endorsement of product is neither inferred nor implied.
 3. Total liability of our works is limited to invoiced amount.
 4. This report can not be used as evidence in a court of law without the written approval of the lab.
 5. Certificate shall not be reproduced, except in full, without prior written approval of the laboratory.
 6. Any short of play by the customer with the data of this certificate shall be illegal.





Winmet Technologies Pvt. Ltd.

CIN : U72200HR2020

E-65, Site-IV, Near Radisson Blu Hotel, Greater Noida, UP

Telefax : +91 120 4240001, Mobile : +91 91 91 91 91

Email : info@winmet.com ; Web : www.winmet.com

Recognised from Ministry of Environment, Forest and Climate Change (MoEF) Govt. of India, Under E(P)a 1986 vide F.No. LB/99/7/2021-INST LAB-HO-CPCB-HQ/P/173

TEST REPORT

TEST REPORT

TEST REPORT NO.	WK2407013	PAGENO	1 of 1
SERVICE REQUEST NO.	J24036	SERVICE REQUEST DATE	23.10.2024
DATE OF ISSUE	12.11.2024	SAMPLE RECEIVED ON	07.11.2024
NAME & ADDRESS OF CUSTOMER		SAMPLE DETAILS	
M/s. KJS Concrete PVT LTD I-01 Phase-3 Masuri Gulawaothi Road UPSIDC Industrial Area Ghaziabad (UP)		Description : One Drinking Water (Canteen) Water sample Was Submitted By Party on 07.11.2024 Quantity : 2 L Analysis done on : 07.11.2024 to 11.11.2024	

RESULTS

WATER QUALITY ANALYSIS

S. No.	Parameters	Unit	Max Requirement as per (IS-10500-2012)Ammd.3		Results	Test method
			Desirable Limit	Permissible Limit		
1.	Color	Hazen	5	15	<5	IS : 3025(Pt-4)
2.	Odour	-	Agreeable	Agreeable	Agreeable	IS : 3025(Pt-5)
3.	Taste	-	Agreeable	Agreeable	Agreeable	IS: 3025 (pt- 7)
4.	Turbidity	NTU	1	5	<1	IS: 3025(Pt-10)
5.	pH	-	6.5-8.5	No Relaxation	7.21	IS : 3025(Pt-11)
6.	Total Hardness (as CaCO ₃)	mg/l	200	600	144.9	IS : 3025(Pt-21)
7.	Iron (as Fe)	mg/l	1.0	No Relaxation	0.037	IS : 3025(Pt-53)
8.	Chlorides (as Cl)	mg/l	250	1000	31.7	IS : 3025(Pt-32)
9.	Fluoride (as F)	mg/l	1	1.5	0.11	APHA 24 th Ed., 4500F(D)
10.	TDS	mg/l	500	2000	280	IS : 3025(Pt-16)
11.	Calcium(as Ca ²⁺)	mg/l	75	200	44.7	IS : 3025(Pt-40)
12.	Magnesium (as Mg ²⁺)	mg/l	30	100	8.1	IS : 3025(Pt-46)
13.	Sulphate (as SO ₄)	mg/l	200	400	18	IS : 3025(Pt-24)
14.	Total Alkalinity as CaCO ₃	mg/l	200	600	132	IS : 3025(Pt-23)

End of Report

Checked By. *UPS*



Shubdeep
Authorized Signatory

Note 1. Sample will be retained for two weeks from the date of issue of test report, unless specified by the customer.
 2. The results given above are related to the tested sample and mentioned parameters. Endorsement of product is neither inferred nor implied.
 3. Total liability of our works is limited to Involved amount.
 4. This report can not used as evidence in a court of law without the written approval of the lab.
 5. Certificate shall not be reproduced expect in full, without the written approval of the laboratory.
 6. Any short of play by the customer with the data of this certificate shall be illegal.



Gurgaon • Rudhrapur • Haridwar • Panchkula • Raipur • Ahmedabad

1057



Winmet Technologies Private Limited

CIN : U72200HR2008PTC037951

E-65, Site-IV, Near Radisson Blu Hotel, Greater Noida, U.P. 201315
Telefax : +91 120 4240001, Mobile : +91 8130789995

Email : info@winmet.com, Web : www.winmet.com

Recognised from Ministry of Environment, Forest and Climate Change (MoEF) Govt. of India, Under E(P)s 1986 vide F.No. LB/99/7/2021-INST LAB HO-CPCB HO/P/03

TEST REPORT

TEST REPORT NO.	WK2407014	PAGENO	1 of 1
SERVICE REQUEST NO.	J24036	SERVICE REQUEST DATE	23.10.2024
DATE OF ISSUE	12.11.2024	SAMPLE RECEIVED ON	07.11.2024
NAME & ADDRESS OF CUSTOMER		SAMPLE DETAILS	
M/s. KJS Concrete PVT LTD I-01 Phase-3 Masuri Gulawaothi Road UPSIDC Industrial Area Ghaziabad (UP)		Description : One Drinking Water (Office) Water Sample Was Submitted by Party on 07.11.2024 Quantity : 2 L Analysis done on : 07.11.2024 to 11.11.2024	

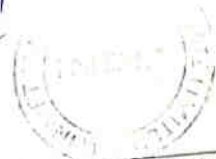
RESULTS

WATER QUALITY ANALYSIS

S. No.	Parameters	Unit	Max Requirement as per (IS-10500-2012) Ammd.3		Results	Test method
			Desirable Limit	Permissible Limit		
1.	Color	Hazen	5	15	<5	IS : 3025(Pt-4)
2.	Odour	-	Agreeable	Agreeable	Agreeable	IS : 3025(Pt-5)
3.	Taste	-	Agreeable	Agreeable	Agreeable	IS : 3025 (pt- 7)
4.	Turbidity	NTU	1	5	<1	IS : 3025(Pt-10)
5.	pH	-	6.5-8.5	No Relaxation	7.30	IS : 3025(Pt-11)
6.	Total Hardness (as CaCO ₃)	mg/l	200	600	136.6	IS : 3025(Pt-21)
7.	Iron (as Fe)	mg/l	1.0	No Relaxation	0.042	IS : 3025(Pt-53)
8.	Chlorides (as Cl)	mg/l	250	1000	23.3	IS : 3025(Pt-32)
9.	Fluoride (as F)	mg/l	1	1.5	0.13	APHA 24 th Ed., 4500F(D)
10.	TDS	mg/l	500	2000	196	IS : 3025(Pt-16)
11.	Calcium(as Ca ²⁺)	mg/l	200	200	39.7	IS : 3025(Pt-40)
12.	Magnesium (as Mg ²⁺)	mg/l	75	100	9.0	IS : 3025(Pt-46)
13.	Sulphate (as SO ₄)	mg/l	30	400	11	IS : 3025(Pt-24)
14.	Total Alkalinity as CaCO ₃	mg/l	200	600	132	IS : 3025(Pt-23)

LPS

Atuldeep
Asst. Manager



Atuldeep
Authorized Signatory

Checked By.

- Note 1. Sample will be retained for two weeks from the date of issue of test report, unless specified by the customer.
- 2. The results given above are related to the tested sample and mentioned parameters. Endorsement of product is neither inferred nor implied.
- 3. Total liability of our works is limited to invoiced amount.
- 4. This report can not used as evidence in a court of law without the written approval of the lab.
- 5. Certificate shall not be reproduced except in full, without the written approval of the laboratory.
- 6. Any short of play by the customer with the data of this certificate shall be illegal.



Ghaziabad • Rudrapur • Haridwar • Panchkula • Raipur • Ahmedabad



TEST REPORT

TEST REPORT NO.	AK240708	PAGENO	1 of 1
SERVICE REQUEST NO.	J24036	SERVICE REQUEST DATE	23.10.2024
DATE OF ISSUE	12.11.2024	SAMPLE RECEIVED ON	07.11.2024
NAME & ADDRESS OF CUSTOMER		SAMPLE DETAILS	
M/s. KJS Concrete PVT LTD I-01 Phase-3 Masuri Gulawaothi Road UPSIDC Industrial Area Ghaziabad (UP)		Sample Particulars: one sample of Work Zone Air (sampling done by us)	
		Testing done on : 07.11.2024 to 11.11.2024	

TEST RESULTS WORKZONE AIR QUALITY ANALYSIS

Sampling Details:

Date of Sampling : 06.11.2024
 Sampling Location : Hess Machine
 Sampling Duration : 09:50 AM to 05:50 PM (8 hours)
 Sampling done by : winmet representative
 Average Ambient Temperature (°C) : 25
 Weather Condition : clear sky
 Sample Packing & Marking : plastic bottle & Zip polybag, KJS/PAV Machine Sh

S. No.	Parameters	Unit	Results	Permissible Limits	Test Method
1.	SPM	µg/m ³	560	15000 as per OSHA	IS: 5182 (part 4)
2.	Sulphur Dioxide (SO ₂)	µg/m ³	14	5000 as per Factories Act, 1948	IS: 5182 (pt 2)
3.	Nitrogen Dioxide (NO ₂)	µg/m ³	38	6000 as per Factories Act, 1948	IS: 5182 (part 6)
4.	Carbon Monoxide (CO)	mg/m ³	1.07	55 as per Factories Act 1948	IS: 5182 (pt 10)
5.	Lead (Pb)	mg/m ³	<0.1	0.15 as per Factories Act, 1948	IS: 5182 (pt 22)

End of Report

UPS

Checked By

[Signature]

Authorized Signatory

- Note 1. Sample will be retained for 15 days from the date of issue of test report, unless specified by the customer.
 2. The results given above are related to the tested sample and mentioned parameters. Endorsement of product is neither inferred nor implied.
 3. Total liability of our works is limited to involved amount.
 4. This report can not used as evidence in a court of law without the written approval of the lab.
 5. Certificate shall not be reproduced except in full, without the written approval of the laboratory.
 6. Any sort of play by the customer with the data of this certificate shall be illegal.



1059

Winmet Technologies Private Limited

CIN : U72200HR2008PTC037951

E-65, Site-IV, Near Radisson Blu Hotel, Greater Noida, U.P.-201315

Telefax : +91 120 4240001, Mobile: +91 8130789995

Email : info@winmet.com ; Web : www.winmet.com

Recognised from Ministry of Environment, Forest and Climate Change (MoEF) Govt. of India, Under E(P)a 1986 vide F.No. LB/99/7/2021-INST LAB-HO-CPCB-HO/PW/83

TEST REPORT

TEST REPORT NO.	WK2407011	PAGENO	1 of 1
SERVICE REQUEST NO.	J24036	SERVICE REQUEST DATE	23.10.2024
DATE OF ISSUE	12.11.2024	SAMPLE RECEIVED ON	07.11.2024
NAME & ADDRESS OF CUSTOMER		SAMPLE DETAILS	
M/s. KJS Concrete PVT LTD I-01 Phase-3 Masuri Gulawaothi Road UPSIDC Industrial Area Ghaziabad (UP)		Description : Transformer Oil Analysis done on : 07.11.2024 to 11.11.2024	

RESULTS

TRANSFORMER OIL

S. No.	Parameters	Unit	Requirement as per (IS-1866-2000)			Results
			Highest voltage of equipment (kV)			
			<72.5	72.5 to 170	>170	
1.	Appearance	-	The oil shall be Clear, free from sediment & suspended matter			Clear, transparent, free from sediment & suspended matter
2.	Density at 29.5 °C	g/cm ³	0.89 max	0.89 max	0.89 max	0.83
3.	Viscosity at 27 °C	cSt	27 max	27 max	27 max	22
4.	Flash point	°C	140 min	140 min	140 min	162
5.	Pour Point	°C	-6 max	-6 max	-6 max	-3
6.	Neutralization value	mg KOH/g	0.03 max	0.03 max	0.03 max	0.020
7.	Water content	ppm	20 max	15 max	10 max	6.5
8.	Interfacial tension	mN/m	35 min	35 min	35 min	42
9.	Dielectric Dissipation factor at 90°C	mg/l	0.015 max	0.015 max	0.010 max	0.007
10.	Resistivity (90°C) *10 ¹²	Ohm-cm	6 min	6 min	6 min	10
11.	Breakdown voltage	kV	40 min	50 min	60 min	68
12.	Sludge value	%	0.1 max	0.1 max	0.1 max	0.07

End of Report

LPS

Checked By.



Authorized Signatory

- Note 1. Sample will be retained for two weeks from the date of issue of test report, unless specified by the customer.
 2. The results given above are related to the tested sample and mentioned parameters. Endorsement of product is neither inferred nor implied.
 3. Total liability of our works is limited to invoiced amount.
 4. This report can not used as evidence in a court of law without the written approval of the lab.
 5. Certificate shall not be reproduced except in full, without the written approval of the laboratory.
 6. Any short of play by the customer with the data of this certificate shall be illegal.



Scanned with OKEN Scanner

1060

प्रारूप-छ (सलग्रक-6) ANN-R-29/9

61

अग्नि सुरक्षा प्रमाणपत्र (पूर्णता (कम्प्लीशन) अनापत्ति प्रमाणपत्र)

पूआईडी संख्या: UPFS/2022/66591/HAP/HAPUR/977/CFO

दिनांक: 16-11-2022

प्रमाणित किया जाता है कि मेसर्स **KJS CONCRETE PVT. LTD** (भवन/प्रतिष्ठान का नाम) पता **I-1, PHASE-III, UPSIDC, MG. ROAD, HAPUR** तहसीत - **DHAULAN**, प्लॉट एरिया **44515.50 sq.mt**, कुल कवर्ड एरिया **2223.61** (वर्ग मीटर), ब्लॉक की

संख्या - 1 जिसमें

ब्लॉक/टावर	प्रत्येक ब्लॉक में तलों की संख्या	सेसमेंट की संख्या	ऊंचाई
KJS CONCRETE PVT LTD	1	0	9.00 mt.

है। भवन का अधिभोग मेसर्स **KJS CONCRETE PVT. LTD** द्वारा किया जा रहा है। इनके द्वारा भवन में अग्नि नितारण एवं अग्नि सुरक्षा व्यवस्थाएं, एन0बी0सी0 एवं तत्संबंधी भारतीय मानक ब्यूरो के आई0एस0 के अनुसार भवन में स्थापित करायी गयी व्यवस्थाओं का निरीक्षण द्वारा दिनांक **21-11-2022** को भवन स्वामी/भवन स्वामी के प्रतिनिधि श्री **SANJAY SINHA** के साथ किया गया। भवन में अधिस्थापित अग्नि सुरक्षा व्यवस्थाएं मानकों के अनुसार अधिस्थापित पायी गयी। अतः प्रथमतः भवन को अग्नि सुरक्षा प्रमाणपत्र (फायर सेफ्टी सर्टिफिकेट) एन0बी0सी0 की अधिभोग श्रेणी **Industrial** के अन्तर्गत वैधता तिथि **22-11-2022** से **21-11-2025** तक **3 वर्षों** के लिए इस शर्त के साथ निर्गत किया जा रहा है कि भवन में नियमानुसार स्थापित सभी अग्निशमन व्यवस्थाओं का अनुरक्षण करते हुए क्रियाशील बनाये रखा जायेगा। भवन में स्थापित की गयी अग्निशमन व्यवस्थाओं में पायी गयी कमी के कारण किसी भी घटना के लिए मेसर्स **KJS CONCRETE PVT. LTD** अधिभोगी पूर्ण रूप से जिम्मेदार होगा/होगें। निर्गत अग्नि सुरक्षा प्रमाणपत्र का नवीनीकरण निर्धारित समयावधि के अन्दर न कराये जाने पर निर्गत अग्नि सुरक्षा प्रमाणपत्र स्वतः ही निरस्त मान लिया जायेगा, जिसके लिए मेसर्स **KJS CONCRETE PVT. LTD** अधिभोगी पूर्ण रूप से जिम्मेदार होगा/होगें।

"यह प्रमाण-पत्र आपके द्वारा प्रस्तुत अभिलेखों, सूचनाओं के आधार पर निर्गत किया जा रहा है। इनके असत्य पाए जाने पर निर्गत प्रमाण-पत्र मान्य नहीं होगा। यह प्रमाण-पत्र भूमि / भवन के स्वामित्व / अधिभोग को प्रमाणित नहीं करता है।"

हस्ताक्षर (निर्गमन अधिकारी)

(मुख्य अग्निशमन अधिकारी)

Digitally Signed By
(MANU SHARMA)

[33192862A33727C33EB9108988CAC6EAE0F65DE2]

22-11-2022

निर्गत किये जाने का दिनांक : 22-11-2022
स्थान : HAPUR

Attested true copy
Anu



1061

ANN-R-29/10 (olly)

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

(62)

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : ORANGE

Application Id : 27457324

217214/UPPCB/Circle1(UPPCBH0)/CTO/both/HAPUR/2024

Date: 12/08/2024

To,

M/s

KJS CONCRETE PVT LTD

I-1, phase-III, Masuri Gulavati Road UPSIDC Industrial Area, Ghaziabad,HAPUR,

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to KJS CONCRETE PVT LTD located at I-1, phase-III, Masuri Gulavati Road UPSIDC Industrial Area, Ghaziabad,HAPUR,. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA KJS CONCRETE PVT LTD granted for the period from 12/08/2024 to 31/07/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Cement Brick & Block	1800	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.2	Septic Tank	Septic Tank

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l
2	BOD	30 mg/l
3	Oil & Grease	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 32 KVA & 500 KVA	As approved by CAQM	1,2	Particulate Matter	As approved by CAQM

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As approved by CAQM
2	2	Particulate Matter	As approved by CAQM

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upeep.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

Rules
and
this

1064
This CTO is valid for production of Cement Brick - 1800 MT/day only.
In case of usage of ground water, the project Proponent must obtain NOC from CGWA within 01 month from the date of issue of CTE/CTO/CCA, unless falling in exempted category as per MoJS Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto.

(65)

Copy to:

CEO-1, UPPCB, LUCKNOW.

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2024.08.12 12:32:28 +05:30
REGIONAL OFFICER, GHAZIABAD.

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2024.08.12 12:32:41 +05:30
REGIONAL OFFICER, GHAZIABAD.

Attached true copy
[Signature]



1065

मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता - देशभेदा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान मुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चर्चीत अर्थव्यवस्था (मार्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है । वेस्ट/अपशिष्ट फेंकने के पूर्व सोचें, ये किमी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक/ इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें । इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई-वेस्ट रीसाइकलर को दें । प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक/ इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप में ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रभाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है । वहीं अनुपयोगी भोजन/खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/ग्लवे क्रॉमिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं । उपयोग में न होने पर बिजली उपकरणों को बंद करें । स्टार ग्रेडेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है ।

Abhishek Bhatt
copy

1066

ANN-R-29/12



67

Labour Department, Uttar Pradesh

LICENCE UNDER
SECTION 6 OF
THE FACTORIES ACT, 1948
FORM No. 3
[RULE 7, (1)]
(Registration and Licence to Work a Factory)

Registration No:- **UPFA09002030**
Old Registration No:- **GZB5408**
Date Of Issue **20/11/2022**

Licence is hereby granted to **KARAN PAL SINGH** valid only for the premises described below for use as factory employing not more than **50** persons on any one day during the year and using motive power not exceeding **1000 H.P.** subject to the provisions of the Factory Act, 1948, and the rules made thereunder.

This licence shall remain in force till **31/12/2025** unless further renewed.

Description of the Licenced Premises

The licenced Premises shown on plan no. **1208** dated. **11/03/2012** are situated in **KJS CONCRETE PVT LTD, KJS CONCRETE PVT LTD I-1 UPSIDC IND.AREA M G ROAD**, District :- **Ghaziabad** and consist of the buildings shown on approved site plan.

Validity

Valid From	Valid Till	Fee
01/01/2023	31/12/2025	16250.00

Issued on the behalf of the Director of Factories, Uttar Pradesh

Note:

1. This is a computer generated licence, hence, no signature is required.
2. This licence may be verified from the website of the Labour Department, Govt. of UP -www.uplabour.gov.in
3. This licence is issued solely on the basis of the information submitted by the applicant. The Labour Department does not undertake responsibility for the correctness of the information contained herein.
4. This license shall remain in force subject to validity of NOC from Fire Deptt. and U.P. Pollution Control Board during the entire period of this license.
5. For Major Accident Hazardous Factories, renewed license shall remain valid till as per validity of Safety Audit Report.

Attested true copy
h



₹2

1067

68

NOT OF DELHI COURT FEE
DLCT1172289032432M
18-JUL-2024



I before the Hon'ble M.C.T. (Principal Branch),
Suit / Appeal No./CWP Original Application No. 1155/2024 JURISDICTION of 2024, New Delhi
In re: Kaushalendra Kumar Plaintiff / Appellants/
Petitioner/ Complainant

VERSUS

UOI & OR

Defendant/ Respondent/ Accused

KNOW ALL to whom these present shall come that I/we I, Rahul, AR of
KJS Concrete Art. Ltd
the above named Respondent No. 29 do hereby appoint

(YAJUVANDRA SINGH & ASSOCIATES, ADVOCATES)

YAJUVANDRA SINGH, Adv ASHWANI SHARMA, Adv. ASHISH PANNU, Adv
Enrol. No. D/ 2672/ 2006 Enrol. No. D/ 1464/ 2001 Enrol. No. D/ 1499/ 2016
Mob: 9013085800 Mob: 9810871948 Mob: 9871822982
Email: yajuvandra.singh@gmail.com, ashwani1312@gmail.com,

**Ch. No. 625-A, WESTERN WINGS, TIS HAZARI COURTS,
DELHI-110054**

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him:
To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/we the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/we undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I/we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself. And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court.

I/we hereby agree that once the fee is paid, I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/we do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 22nd day of Feb 2025

Accepted subject to the terms of fees.

Yajuv
Advocate
Ashwani
Advocate
Ashish
Advocate

Client

For KJS CONCRETE ART. LTD.
Rahul
Client

I identify the signature/ Thumb Impression of the below mentioned Person(s), who has/have signed in my presence. The Client(s).

Ashish

69



WS - filed on behalf of R-29



Add label



Ashwani Sh... 1:52 pm



to jawahar ^

From Ashwani Sharma • ashwani1312@gmail.com

To jawahar@jlaw.in

Date 24 Feb 2025, 1:52 pm

See security details

Sir,
 We have sent you the copy of WS filed on behalf of Respondent no.29 i.e. KJS Concrete Pvt.Ltd in the matter of Kaushlendra Kumar v/s UOI &ors.
 Pl.Acknowledge the same.
 With regards

Yajuvandra Singh & Associates, Advocates



DOC-2025...4-WA0006.



Reply

